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# THE REGULATIONS

MADE UNDER

THE STATUTE 33 VICT., CAP. 3, SECTION 1.

DURING THE TEARS

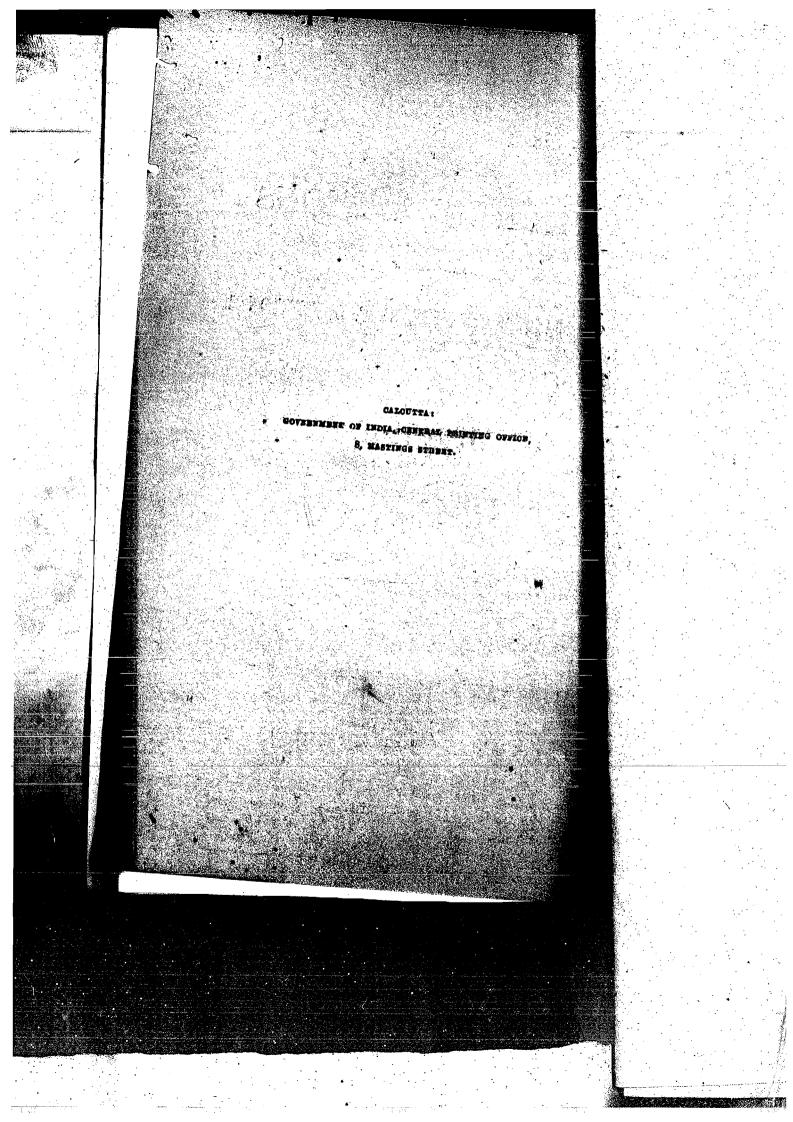
1902-1907.

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HATEMBENT OF GOVERNMENT PRINTING, INDIA.

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### TITLES OF REGULATIONS

MADE UNDER

### THE STATUTE 33 VICT., CAP. 3, SECTION 1,

DURING THE YEARS 1902 TO 1907.

| ear.       | No. | Title.  |
|------------|-----|---|
| 902        | I   | A Regulation further to amend the Kachin Hill-tribes Regulation, 1895.  |
| 91         | 11  | A Regulation further to amend the Aden Pilgrims and<br>Paupers Regulation, 1887 (XI of 1887).   |
| "          | III | A Regulation to restrict the sea-traffic in arms and ammunition between Aden and places in the Gulf of Aden.  |
|            | IV  | A Regulation to provide for the better realisation of the dues known as Tirni, Bua and Hak Talukdari in the Teri Tahsil of the District of Kohat in the North-West Frontier Province. |
| 1903       | I   | A Regulation to assimilate the laws and regulations in force in the village of Naranji to those in force in the rest of the North-West Frontier Province.                             |
| n          | 11  | A Regulation to amend the Peshawar Canals Regulation, 1898.   |
| 3          | 111 | A Regulation to further amend the Upper Burma Land and Revenue Regulation, 1889.  |
| <b>)</b> , | IV  | A Regulation to repeal the Diwan's Estate Regulation, 1887.   |
| "          | v   | A Regulation further to amend the Upper Burma Civil<br>Courts Regulation, 1896.   |
| 1904       |     | A Regulation to provide for certain modifications in the Punjab Alienation of Land Act, 1900, in its application to the North-West Frontier Province.                                 |
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|   | Year.      | No. | Title.  |
|---|------------|-----|---|
| • | 1904       | II  | A Regulation to provide for the apportionment and recovery of expenses incurred by the Government in certain settlement proceedings taken under section 9 of the Sonthal Parganas Settlement Regulation.                      |
|   | ,,         | III | A Regulation further to amend the law relating to the Tenancy of Land in the Hazara District.   |
|   | "          | 1V  | A Regulation to amend the Angul District Regulation, 1894.  |
| • | <b>93</b>  | v   | A Regulation to make better provision for the Law relating to the Courts of Wards in the North-West Frontier Province.  |
|   | 1905       | ī   | A Regulation to amend the Ajmer Municipalities Regulation, 1886.  |
|   | ,,         | II  | A Regulation further to amend the Assam Land and Revenue Regulation, 1886.  |
|   | . 3) .     | III | A Regulation further to amend the Upper Burma Civil Courts Regulation, 1896.  |
|   | 3,         | ·IV | A Regulation to amend the Coorg Courts Regulation, 1901.  |
|   | 1906       | I   | A Regulation further to amend the North-West Frontier<br>Province Law and Justice Regulation, 1901.   |
|   | "          | II  | A Regulation to make better provision for the Law relating to pre-emption in the North-West Frontier Province.  |
| , | 1907       | 1   | A Regulation for confering power to prevent persons from passing across the frontier out of certain districts and from entering or residing or travelling in, disturbed parts of Upper Burma or the Hill Districts of Arakan. |
|   | <b>,,</b>  | II  | A Regulation to make better provision for the organization and administration of Municipalities in Coorg.   |
|   |            | III | A Regulation to amend the Santhal Parganas Rent Regulation, 1886.   |
|   | <b>,</b> , | IV  | A Regulation further to amend the Coorg Land an Revenue Regulation, 1899.   |

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Santhal Parganas Rent Regu-

amend the Coorg Land and

| Year.    | · No. | Title,   |
|----------|-------|--|
| 1907     | v     | A Regulation further to amend the Ajmer Land and Revenue Regulation, 1877.       |
| <b>,</b> | VI    | A Regulation further to amend the Upper Burma Land and Revenue Regulation, 1889. |
| 25       | VII   | A Regulation further to amend the Ajmer Courts Regulation, 1877.                 |

G. I. C P. O. No. 451 L. D. 81-1108-10 R. S. W.

### REGULATION No. I of 1902.

A Regulation further to amend the Kachin Hill-tribes Regulation, 1895.

[Received the assent of the Governor General on the 29th January, 1902; published in the Gazette of India on the 1st February, 1902; and in the Burma Gazette on the 15th idem.

WHEREAS it is expedient further to amend the Kachin Hill-tribes Regulation, 1895; It is hereby enacted as follows:-

1. This Regulation may be called the Kachin Hill- Short title. tribes (Amendment) Regulation, 1902.

2. For section 31 of the Kachin Hill-tribes Re. Substitution gulation, 1895, the following section shall be sub- of new section for section stituted, namely:-

31, Regulation I, 1895.

Opium.

"31. (1) No person shall—

- (a) possess opium, knowing or having reason to believe that it is intended to be taken out of the hill-tracts or to be transported from one hill-tract to another non-conterminous hill-tract, or
- (b) take opium out of the hill-tracts or transport opium from one hill-tract to another nonconterminous hill-tract,

except under, and in accordance with, the terms and conditions of a license granted by the Deputy Commissioner and on payment of duty at such rate or rates as the Local Government may fix in this behalf.

- (2) Whoever contravenes the provisions of subsection (1) shall be punished on conviction by a Magistrate with imprisonment which may extend to one year, or with fine, or with both.
- (3) In every prosecution under sub-section (1) it shall be presumed that all opium exceeding half a

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viss for which the accused person is, in the opinion of the Court, unable to account satisfactorily, is opium in respect of which he has committed an offence thereunder.

- (4) The opium in respect of which an offence under sub-section (1) has been committed, and
  - (a) the vessels, packages and coverings in which the opium is found,
  - (b) any other contents of such vessels, packages and coverings, and
  - (c) the animals and conveyances used in carrying the opium,

shall be liable to confiscation.

- (5) Where any person charged with an offence rendering anything liable to confiscation under subsection (4) is convicted, or where any such person is acquitted but the Court decides that anything is liable to confiscation under sub-section (4), the Court may order such thing to be confiscated or may give the owner an option to pay, in lieu of confiscation, such fine as it thinks fit.
- (6) Where an offence under this section has been committed but the offender is not known or cannot be found, or where opium not in the possession of any person cannot be satisfactorily accounted for, the case shall be inquired into and determined by the Deputy Commissioner or by an officer authorized by the Local Government in this behalf, and the Deputy Commissioner or such officer as aforesaid may order the opium, the vessels, packages and coverings in which the opium is found, any other contents of such vessels, packages and coverings, and the animals and conveyances used in carrying the opium, to be confiscated:

Provided that no such order shall be made until the expiration of one month from the date of seizing the things intended to be confiscated or without hearing the persons (if any) claiming any right thereto and the evidence (if any) produced in support of their claims.

(7) The

sed person is, in the opinion of count satisfactorily, is opium as committed an offence there-

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der shall be made until from the date of seizing ifiscated or without heariming any right thereto produced in support of

(7) The Local Government, with the previous sanction of the Governor General in Council, may, by notification in the local official Gazette, make rules to regulate-

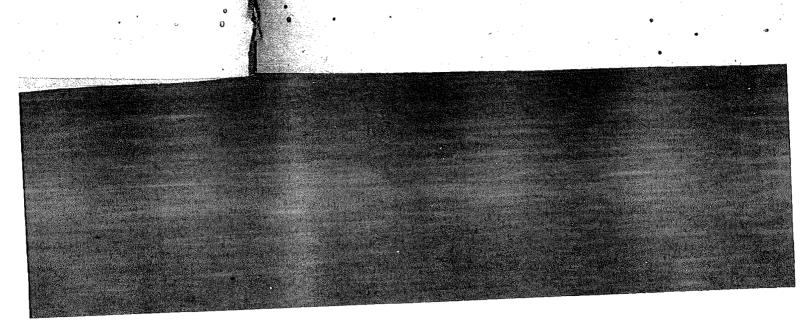
(a) the disposal of things confiscated under this

section, and

(b) the rewards to be paid to officers and informers out of the proceeds of fines and confiscations under this section."

(7) The

Government of India Central Printing Office, -No. 526 L. D. -28 2-1902, -500. - G. B.



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ng the opium, to be con-

er as aforesaid may order ckages and coverings in ny other contents of such

ngs, and the animals and

### REGULATION No. II of 1902.

A Regulation further to amend the Aden Pilgrims and Paupers Regulation, 1887 (XI of 1887).

[Received the assent of the Governor General on the 26th June, 1902; published in the Gazette of India on the 28th idem; and in the Bombay Government Gazette on the 3rd July, 1902.]

WHEREAS it is expedient further to amend the Aden Pilgrims and Paupers Regulation, 1887; It is hereby enacted as follows:-

1. In sub-section (1) of section 7 of the Aden Amendment Pilgrims and Paupers Regulation, 1887, the words of Regulation XI. "being natives of Asia and Africa" are hereby re- 1887, secpealed.

[Price one anna.]

XI of 1887.

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Covernment of Iudia Central Printing Office,-No. 32 L. D.-12-7-1802-500,-P. M. M.

Jep. Reg 3 of 1510.

#### REGULATION No. III of 1902.

A Regulation to restrict the sea-traffic in arms and ammunition between Aden and places in the Gulf of Aden.

[Received the assent of the Governor General on the 3rd October, 1902; published in the Gazette of India on the 11th idem; and in the Bombay Government Gazette on the 16th

WHEREAS it is expedient to restrict the sea-traffic in arms and ammunition between Aden and places in the Gulf of Aden; It is hereby enacted as follows:

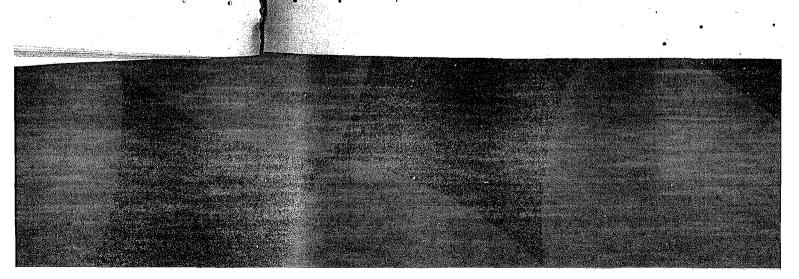
1. This Regulation may be called the Aden Sea- short title. traffic in Arms Regulation, 1902.

2. In this Regulation, unless there is anything repugnant in the subject or context,-

- (a) "Resident" means the Political Resident at Aden:
- (b) "prescribed port" means such port within His Majesty's Somaliland Protectorate as, subject to the control of the Governor of Bombay in Council, the Resident may, by general or special order, prescribe for the purposes of section 3, sub-section (2), and section 4, clauses (2) and (3), respectively: and
- (c) all words and expressions defined in the Indian Arms Act, 1878, and used in this Regulation shall be deemed to have the meanings respectively assigned to them by that Act.
- 3. (1) No vessel shall depart or proceed from Restrictions Aden on a voyage to any place in the Gulf of Aden on port-vithout obtaining a port-clearance from such officer of certain cases. as the Resident may appoint in this behalf.

(2) In

[Price one anna and nine pies.]



I of 1878.

- (2) In the case of a vessel departing or proceeding from Aden on a voyage to any place on the African Coast of the Gulf of Aden within His Majesty's Somaliland Protectorate to the east of Berbera, the officer whose duty it is to grant a port-clearance shall not grant the clearance unless and until the master, owner or agent of the vessel and two sureties resident in Aden have executed in favour of the Secretary of State for India in Council a joint and several bond for the sum of two thousand rupees, or such smaller sum as, subject to the control of the Governor of Bombay in Council, the Resident may, by general or special order, appoint in this behalf, conditioned that the vessel, after leaving Aden, shall first touch at the prescribed port within such time as may be stipulated in the bond, and shall not leave that port until she obtains from the proper authority permission in writing so to leave.
- (3) In the case of any vessel departing or proceeding from Aden on a voyage to any place on the Arabian Coast of the Gulf of Aden, the officer whose duty it is to grant a port-clearance shall not grant the clearance unless and until the master, owner or agent of the vessel and two sureties resident in Aden have executed in favour of the Secretary of State for India in Council a joint and several bond for the sum of two thousand rupees, or such smaller sum as, subject to the control of the Governor of Bombay in Council, the Resident may, by general or special order, appoint in this behalf, conditioned that the vessel, after leaving Aden, shall proceed direct to the place declared to such officer as her destination and shall not during the period of the bond be employed in carrying any arms, ammunition, military stores or explosives between any places on the Arabian and African Coasts of the Gulf of Aden.
- (4) In lieu of the surety-bond required by subsection (2) or (3), the master, owner or agent of the vessel may, with the permission of the Resident, execute a bond without sureties similarly conditioned and furnish other sufficient security for the performance of the conditions of the bond.

4. The

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vessel departing or proceedvoyage to any place on the Gulf of Aden within His ?rotectorate to the east of e duty it is to grant a portit the clearance unless and or agent of the vessel and den have executed in favour for India in Council a joint sum of two thousand rupees, subject to the control of the Council, the Resident may, ler, appoint in this behalf, il, after leaving Aden, shall ed port within such time as bond, and shall not leave from the proper authority

vessel departing or proof Aden, the officer whose earance shall not grant the the master, owner or agent ties resident in Aden have eretary of State for India eral bond for the sum of h smaller sum as, subject or of Bombay in Council, il or special order, appoint hat the vessel, after leav. ect to the place declared tion and shall not during employed in carrying any ry stores or explosives abian and African Coasts

bond required by suber, owner or agent of the n of the Resident, exes similarly conditioned surity for the performond,

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4. The master and the owner-

(1) of any vessel departing or proceeding from Aden on a voyage to any place in the Gulf of Aden, who has not obtained a port-clearance from the officer whose duty it is to grant such port-clearance, or

(2) of any vessel arriving in Aden from any place on the African Coast of the Gulf of Aden within His Majesty's Somaliland Protectorate to the east of . Berbera, who does not produce in Aden a written permission from the proper authority at the prescribed port to depart or proceed from that port to Aden direct, or

(3) of any vessel arriving in Aden which, after leaving the prescribed port, has touched at any other place otherwise than by reason of the perils of the sea or other unavoidable accident, or

(4) of any vessel arriving in Aden from any place on the Arabian Coast of the Gulf of Aden, which, before leaving the said place for Aden, has,-

(a) within a period of one year, or

(b) where port-clearance has been granted under section 3, sub-section (1), within the period referred to in clause (a), then since the grant of such port-clearance,

carried arms, ammunition, military stores or explosives between any places on the Arabian and African Coasts of the Gulf of Aden, shall, on conviction before a Magistrate, be punishable with fine which may extend to one thousand rupees, or with imprisonment for a term which may extend to six months, or with both.

5. (1) Where the owner or master of a vessel is Detention, charged with any offence punishable under section 4, realization and confiscathe Resident may, by order in writing, direct such tion. vessel to be detained; and, where such owner or master is sentenced to pay a fine for any such offence and the fine is not paid at the time and in the manner prescribed by the order of payment, the Court may, in addition to any other means prescribed by law for enforcing payment, direct the amount remaining

unpaid to be levied by distress and sale of such vessel, and the tackle, apparel and furniture thereof, or so much thereof as may be necessary.

(2) Where the owner or master is convicted of any offence punishable under sub-section (4) of section 4, the Resident may further, by order in writing, direct that the vessel be confiscated.

Searchingposts. 6. The Resident, with the previous sanction of the Governor of Bombay in Council, may, on or near such public or private wharves or other landing-places as he may deem expedient, establish searching-posts at which all boxes, bales and packages landed or in transit may be detained and searched for arms, ammunition and military stores by any officer appointed by the Resident in this behalf.

Validation of acts done before commencement of Regulation. 7. All proceedings taken, orders issued, sentences passed, penalties imposed, detentions enforced, sums levied, distresses or confiscations made, sales held and other acts done before the commencement of this Regulation are, in so far as the same might have been taken, issued, passed, imposed, enforced, levied, made, held or done if this Regulation had been in force, hereby confirmed and made valid; and all officers of the Government and all persons acting under their authority are hereby indemnified and discharged from liability in respect of such proceedings, orders, sentences, penalties, detentions, sums, distresses, confiscations, sales and acts to the extent aforesaid.

Exemption.

8. Subject to the control of the Governor of Bombay in Council, the Resident may declare that all or any of the provisions of this Regulation shall not apply in the case of any vessel or class of vessels, and may from time to time alter or vary any such declaration.

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by distress and sale of such vessel, arel and furniture thereof, or so y be necessary.

wner or master is convicted of any under sub-section (4) of section 4, orther, by order in writing, direct offiscated.

with the previous sanction of the in Council, may, on or near such arves or other landing-places as dient, establish searching-posts, bales and packages landed etained and searched for arms, litary stores by any officer apent in this behalf.

taken, orders issued, sentences used, detentions enforced, sums confiscations made, sales me before the commencement e, in so far as the same might ed, passed, imposed, enforced, done if this Regulation had confirmed and made valid; Government and all persons prity are hereby indemnified ability in respect of such proces, penalties, detentions, sums, sales and acts to the extent

trol of the Governor of Bomlent may declare that all or this Regulation shall not vessel or class of vessels, and he alter or vary any such

### REGULATION No. IV of 1902.

A Regulation to provide for the better realisation of the dues known as Tirni, Bua and Hâk Talukdari in the Teri Tahsil of the District of Kohat in the North-West Frontier Province.

[Received the assent of the Governor General on the 18th November, 1902; published in the Gazette of India on the 29th idem.]

WHEREAS from time immemorial the Khan of Teri for the time being has levied the dues known as tirni and bua in the estates of the Teri Tahsil of the District of Kohat in the North-West Frontier Province, which are now held by the said Khan on istamrari tenure;

and whereas the right to levy the said dues has from time to time been recognised and sanctioned by the Government and enforced by the Courts;

and whereas the right of the said Khan to levy the said dues has been disputed, and the realisation of the same by separate suit is attended with difficulty and delay;

and whereas it is expedient to declare the right of the said Khan to levy the said dues and to provide for the effective and speedy realisation of the said dues, and also of the hak talukdari payable to the said Khan;

It is hereby enacted as follows:--

1. (1) This Regulation may be called the Teri Short title Dues Regulation, 1902; and

(2) It extends to the Teri Tahsil of the District of Kohat in the North-West Frontier Province.

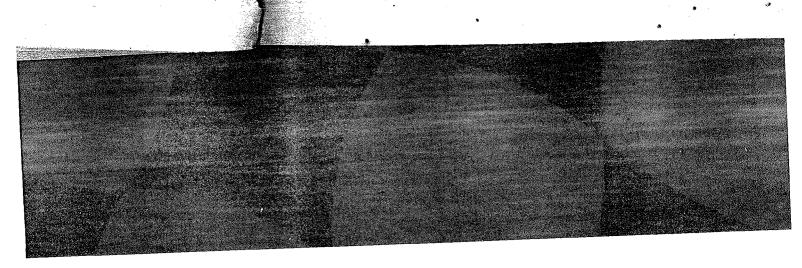
2. In this Regulation, unless there is anything Definitions. repugnant in the subject or context,—

(a) the expressions "estate," "landowner," and "Revenue-officer"

have

. [Price one anna and nine pies.]

-No. 223 L. D.-28-10-1903, -500,-H. R.



have the meanings respectively assigned to them in the Punjab Land-revenue Act, 1887;

(b) "tirni" means the dues payable to the Khan of Teri for the time being for the grazing of sheep, goats and carnels by the owners of the same in the estates held by the said Khan on istamrari tenure;

(c) "bua" means the house-tax payable to the said Khan by non-agriculturists resident in the estates held by the said Khan on

istamrari tenure; and

(d) "hâk talukdari" means the dues which the said Khan is entitled to receive in respect of land of which he is the superior land. owner from the inferior landowners thereof, and which have been commuted, under section 146 of the Punjab Land-revenue Act, 1887, into a fixed percentage of the xvii land-revenue.

Power to levy tirni and bua.

3. Subject to the provisions of section 4, the said Khan may levy tirni and bua, at rates not exceeding those specified in the schedule, in all the estates held by him on istamrari tenure.

Rates of tirni and bus.

- 4. The Local Government may, by notification in the local official Gazette,-
  - (a) fix for all or any of the said estates the rates, not exceeding those specified as aforesaid, at which tirni and bua shall be leviable by the said Khan therein respectively, and
  - (b) direct that the levy of the said dues shall be subject to such exceptions (if any) as it may think fit.

Time of payment.

5. Tirni, bua and hâk talukdari shall be payable, harvest by harvest, along with the instalments of land-revenue due to the said Khan.

Realisation in case of default

6. In case of default under this Regulation the amount of tirni, bua or hak talukdari payable to the said Khan may be realised, by order of a Revenueofficer, as if it were an arrear of land-revenue.

7. With

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meanings respectively assigned n the Punjab Land-revenue

ans the dues payable to the 1887 eri for the time being for the sheep, goats and camels by of the same in the estates held Khan on istamrari tenure;

the house-tax payable to the y non-agriculturists resident in held by the said Khan on nure; and

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talukdari shall be payable, ig with the instalments of aid Khan.

inder this Regulation the ık talukdari payable to the l, by order of a Revenue ear of land-revenue.

7. With

7. With the previous sanction of the Local Gov-Power of Khan to grant erament the said Khan may, by order in writing signed exemptions (a) exempt any persons from payment of tirni or of, dues. or sealed by him,-

bua, or both of those dues,

(b) assign to any person his right to collect either or both of these dues, and

(c) cancel any such exemption or assignment: Provided that-

(i) no such exemption or assignment shall in any case continue in force beyond the life of the said Khan, and

(ii) no such assignment shall empower the assignee to realize the dues assigned in the manner provided by section 6.

8. (1) The Local Government may, by notifica-Rules. tion in the local official Gazette, make rules to carry out the purposes and objects of this Regulation.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may-

(a) define the villages and classes of persons from which tirni and bua shall be leviable;

(b) provide for the periodical enumeration of the animals in respect of which tirni is leviable; and

(c) regulate the assessment of all or any of the dues payable under this Regulation.

9. No prosecution shall lie against any Revenue-Protection of officer, and no suit shall be brought in any Civil Revenue officers, in respect of anything done or in good faith of suits. purporting to be done under this Regulation.

THE SCHEDULE.

### THE SCHEDULE.

### LIST OF MAXIMUM RATES.

(See section 3.)

|   | Rates of tirni.             |   |
|---|-----------------------------|---|
| Sheep and goats   | Ra F                        | Rates of bua.   |
| lambs or kids<br>under six<br>months of age.                      |                             | Rs. 2 per house per harvest, from all non-agriculturists except-  |
| Camels over two<br>years of age.  Camels over one<br>year of age. | Rs. 1.8 per head per annum. | (a) Mullas and Brahmans<br>who perform religious<br>duties in mosques and tem-<br>ples, and                   |
| •   |                             | (b) ordinary labourers who carry on no regular trade or business and depend on daily labour for their living. |
|   |                             |   |

Teri Dues.

[REG. IV, 1902.]

THE SCHEDULE

ST OF MAXIMUM RATES.

(See section 3.)

| rni.                                 |   |
|--------------------------------------|---|
| -                                    | Rates of bua.   |
| per 100 head, or per 20 head per st. | Rs. 2 per house per harvest, from all non-agriculturists except-  |
| 9 per head per                       | (a) Mullas and Brahmans<br>who perform religious<br>duties in mosques and tem-<br>ples, and             |
| 1 (                                  | ) ordinary labourers who carry on no regular trade r business and depend on aily labour for their ving. |

#### REGULATION No. I of 1903.

A Regulation to assimilate the laws and regulations in force in the village of Naranji to those in force in the rest of the North-West Frontier Province.

[Received the assent of the Governor General on the 4th January, 1903; published in the Gazette of India on the 10th idem.]

WHEREAS the Governor General in Council, with the sanction and approbation of the Secretary of State for India, has, by Proclamation under section 3 of the Government of India Act, 1854, taken under his immediate authority and management the village of Naranji, heretofore administered by the Lieutenant-Governor of the Punjab, and has provided for the administration thereof as part of the Kulachi Tabsil of the Dera Ismail Khan District of the North-West Frontier Province:

And whereas it is provided by the said section of the said Statute that, when any portion of territory is so dealt with as aforesaid, no law or regulation in force at any such time as regards any such portion of territory shall be altered or repealed except by law or regulation made by the Governor General in Council:

And whereas it is expedient to assimilate the laws and regulations in force in the said village of Naranji to those in force in the rest of the North-West Frontier Province:

It is hereby enacted as follows:-

1. (1) This Regulation may be called the Naranji Short title Law and Justice Regulation, 1903; and

and extent.

(2) It extends to the village of Naranji.

2. On

[Price one anna three pies.]

ce-No. 524 L. D.-28-12-1903,-500.

[REG. I, 1903.] (Naranji Law and Justice.)

Application to Naranji of laws and regulations in force in the Kulachi Tahsil and of things done there.

2. On and with effect from the commencement of this Regulation, the North-West Frontier Province Law and Justice Regulation, 1901, and every violated the Dera Ismail Khan District, and every violation or form heretofore made or issued under the said tion as aforesaid, shall apply to the village of Naranji as part of the said tahsil.

2

8A, in Regulation 1V of 1898.

## (Naranji Law and Justice.)

th effect from the commencement on, the North-West Frontier Prostice Regulation, 1901, and every vision now in force in the Kulachi Ismail Khan District, and every r, scheme, rule, bye-law, notificatore made or issued under the said or any such other law or regulatil apply to the village of Naranji tahsil.

### REGULATION No. II of 1903.

A Regulation to amend the Peshawar Canals Regulation, 1898.

[Received the assent of the Governor General on the 12th June, 1903; and published in the Gazette of India on the 20th idem.]

WHEREAS it is expedient to amend the Peshawar Canals Regulation, 1898; It is hereby enacted as follows:—

1. This Regulation may be called the Peshawar Short title. Canals (Amendment) Regulation, 1903.

2. After section 8 of the Peshawar Canals Regulation, 1898, the following shall be inserted, namely:— 8A, in

"8A. (1) When a notification has been issued under section 8 in respect of any scheduled canal, the Local Government may, by notification in the Gazette of India, direct that the cost of any establishment which it may be necessary to maintain for the control and management of the canal shall be recovered from the right-holders of the canal, or any class of such right-holders, by means of a rate of such amount as may be specified in the notification.

(2) The rate shall be assessed by the Collector on the basis of the land-revenue assessed or assessable on such lands of the said right-holders or class of rightholders as are irrigated from the canal, and shall be recoverable as an arrear of land-revenue.

(3) The Local Government may direct that the proceeds of the rate shall be credited to the fund formed under section 8, sub-section (2), clause (d).

(4) While a rate under this section is in force in respect of any scheduled canal, neither an occupier's rate nor an owner's rate shall be levied under the Northern India Canal and Drainage Act, 1873, in respect of water supplied from such canal."

1898.

of 1898.

ce.-No. 583 L. D. -20-1-1903.-500-R. B.

Government of India Central Printing Office, No. 135 L. D.-6-7-1903. -500.-H, W. R.

#### REGULATION No. III of 1903.

A Regulation to further amend the Upper Burma Land and Revenue Regulation, 1889.

[Received the assent of the Governor General on the 12th June, 1903; published in the Gazette of India on the 20th idem; and in the Burma Gazette on the 11th July, 1903.]

WHEREAS it is expedient to further amend the Upper Burma Land and Revenue Regulation, 1889; It is hereby enacted as follows:—

- 1. This Regulation may be called the Upper short title. Burma Land and Revenue (Amendment) Regulation. 1903.
- 2. In section 12, sub-section (1), of the Upper Amendment Burma Land and Revenue Regulation, 1889, as of section 12, Regulation amended by subsequent enactments, for the words latin III, "in cases in which a procedure is not prescribed by 1889. this Regulation" the following words shall be substituted, namely:

"and may by such rules confer upon any Revenue-officer any power exercised by a Civil Court in the trial of suits."

[Price one anna.]

Government of India Central Printing Office -No. 180 L. D. -25-7-1803. -500. -H. W. R.

### REGULATION No. IV of 1903.

A Regulation to repeal the Diwan's Estate Regulation, 1887.

[Received the assent of the Governor General on the 25th August, 1903; and published in the Gazette of India on the 29th idem.]

WHEREAS it is expedient to repeal the Diwan's Estate Regulation, 1887; It is hereby enacted as follows:—

I of 1887.

I of 1887.

1. This Regulation may be called the Diwan's short title. Estate (Repealing) Regulation, 1903.

2. The Diwan's Estate Regulation, 1887, is hereby Repeal of Regulation repealed.

Government of India Central Printing Office-No. 245 L. D.-9-9-1903, -500,-W. D'R.

#### REGULATION No. V of 1903.

A Regulation further to amend the Upper Burma Civil Courts Regulation, 1896.

[Received the assent of the Governor General on the 4th November, 1903; published in the Gazette of India on the 7th idem; and in the Burma Gazette on the 21st idem.

I of 1896.

WHEREAS it is expedient further to amend the Upper Burma Civil Courts Regulation, 1896; It is hereby enacted as follows:-

1. (1) This Regulation may be called the Upper short title Burma Civil Courts (Amendment) Regulation, 1903; and commencement. and

- (2) It shall come into force on such date as the Local Government may, by notification in the local official Gazette, appoint.
- 2. For section 13 of the Upper Burma Civil Courts Amendment Regulation, 1896, the following shall be substituted, of section 13, Regulation I namely:-

of 1896.

"13. (1) In addition to the second appeals permis- second XIV of 1882, sible under section 584 of the Code of Civil Procedure, appeals to the Court of a second appeal shall lie to the Court of the Judicial the Judicial

Commissioner from an appellate decree of a Court Commissubordinate thereto on any ground which would be a good ground of appeal if the decree had been passed in an original suit, whenever the decree of the appellate Court varies or reverses otherwise than as to costs the decree of the Court below:

Provided that no such second appeal shall lie in the case of a suit of the nature cognizable by a Court of Small Causes under the Provincial Small Cause Courts Act, 1887, unless the value of the suit ex-

ceeds five hundred rupees.

(2) The

[Price One Anna and Three Pies.]

I of 1896.

IX of 1887.

#### Upper Burma Civil Courts. [REG. V, 1903.]

(2) The period of limitation for an appeal to the Court of the Judicial Commissioner under this section shall be ninety days, and in the computation of that period and in all other respects the limitation of the appeal shall be governed by the provisions of the Indian Limitation Act, 1877."

Repeal of 3. Section 14 of the Upper Burma Civil Courts section 14, Regulation, 1896, is hereby repealed. Regulation I of 1896.

4. From article 15, as inserted by the Upper Burma Civil Courts Regulation, 1896, in the first I of 1896. schedule to the Court-fees Act, 1870, in its applica- VII of 1870. tion to Upper Burma, the words and figures "or section 14 of the Upper Burma Civil Courts Regulation, 1896," shall be omitted.

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[REG. V, 1903.]

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REGULATION No. I of 1904.

Regulation to provide for certain modifications in the Punjab Alienation of Land Act, 1900, in its application to the North-West Frontier Province.

[Received the assent of the Governor General on the 3rd June, 1904; published in the Gazette of India on the 11th idem.]

WHEREAS it is expedient to provide for certain modifications in the Punjab Alienation of Land Act, 1900, in so far as it extends to the North-West Frontier Province; It is hereby enacted as follows:—

1. The said Act shall, in so far as it extends to the Modificasaid province, be modified as follows, namely:-

(i) section 2, clause (1), section 3, sub-section (1), clause (b), and the proviso to section 3, subsection (1), shall be omitted, and

(ii) in section 2, clause (3), after sub-clause (a), Province. the following sub-clause shall be inserted, namely:

" (aa) any rights-of-occupancy acquired under the Punjab Tenancy Act, 1887, the Hazara Tenancy Regulation, 1887, or the Agror Valley Regulation, 1891, as the case may be,"

tions in Act XIII of 1900, in its application to North-West Frontier

XVI of 1897.

XIII of 1887.

IV of 1891.

-500.-W. S. D'R

Government of India, Central Printing Office-No. 149 L. D., -500-23-6-1904.

Amendment [ 45 on 5 3.66] Ad 40 1560. For upt dale Residalion bie Bihar Code (fissi Edm), p. 569. REGULATION No. II of 1904. A Regulation to provide for the apportionment and recovery of expenses incurred by the Government in certain settlement proceedings taken under section 9 of the Sonthal Parganas Settlement Regulation. [Received the assent of the Governor General on the 8th August. 1904; published in the Gazette of India on the 13th idem; and in the Calcutta Gazette on the 24th idem.] WHEREAS, under section 9 of the Sonthal Par-III of 1872. ganas Settlement Regulation, the Lieutenant-Governor of Bengal may declare that a settlement shall be made of the whole or any part of the Sonthal Parganas for the purpose of ascertaining and recording the various interests and rights in the land to be so brought under settlement, but no provision has been made for the recovery of expenses incurred by the Government in respect of such settlement; It is hereby enacted as follows:— 1. (1) This Regulation may be called the Sonthal Short title. and construc-Parganas Settlement Regulation, 1904; and tion. (2) It shall be read with, and taken as part of, III of 1872. the Sonthal Parganas Settlement Regulation. 2. When, under section 9 of the Sonthal Parganas Apportion-III of 1872. Settlement Regulation, the Lieutenant-Governor de-ment of expenses. clares that a settlement shall be made of the whole or any part of the Sonthal Parganas for the purpose of ascertaining and recording the various interests and rights in the land so to be brought under settlement, he may, save when a settlement of land-revenue is about to be made in respect of such land, order that the whole or any part of the expenses incurred by the Government in connection with such settlement, including [Price one anna and three pies.]

cluding the expenses of and incidental to any surveys that may have been necessary, as also the expenses that may be incurred from time to time in the maintenance of boundary and other survey marks erected for the purposes of such settlement, shall be borne by the owners, occupiers and village headmen of the land so brought under settlement, or by any one or more of them to the exclusion of the others or other of them, in such manner and in such shares or proportions as he may, having regard to all the circumstances of the case, deem just and equitable.

Provision in case of devolution or transfer of interest in land settled.

3. Where any such owner, occupier or village headman dies or transfers his interest in the land so brought under settlement, or any part thereof, before payment of the expenses ordered under section 2 to be borne by him, the Deputy Commissioner may recover the same from the representatives of the deceased person or from the transferor, as the case may be, or from the person in possession of the interest of the deceased person or transferor or of any part thereof, or from any of them, without prejudice to any agreement as to how or in what proportion such expenses are to be ultimately borne.

Mode of recovery.

- Regulation to have retrospective effect.
- 4. Every sum of money due from any person under the provisions of this Regulation shall be recoverable from him as an arrear of land-revenue.
- 5. This Regulation shall be deemed to apply also in the case of any settlement under section 9 of the Sonthal Parganas Settlement Regulation, which, III of 1872. though begun, has not been completed before the commencement of this Regulation.

REG. II, 1904.

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any person nall be revenue. apply also 1 9 of the n, which, III of 1872. before the

REGULATION No. III of 1904.

A Regulation further to amend the law relating to the Tenancy of Land in the Hazara District.

[Received the assent of the Governor General on the 7th November, 1904; and published in the Gazette of India on the 12th idem.

WHEREAS it is expedient further to amend the law relating to the tenancy of land in the Hazara District: It is hereby enacted as follows:

1. This Regulation may be called the Hazara Short title. Tenancy (Amendment) Regulation, 1904.

2. The Punjab Tenancy Act, 1887, as extended to Further the Hazara District by the Hazara Tenancy Regulation, 1887, shall be subject to the following further Punjab modifications, namely:-

I.—After section 27 of the said Act the following shall be inserted, namely:—

"Adjustment of cash-rents.

"27A. (1) Where a tenant having a right of occu- Adjustment pancy pays his rent entirely by a cash-rate on a recognised measure of area or by a cash-rent in gross on his tenancy,

and the land-revenue of the holding in which the tenancy is situate is altered,

a Revenue-officer having authority under section 56 of the Punjab Land-revenue Act, 1887, to determine the land-revenue payable in respect of the several holdings comprised in the estate in which the tenancy is situate may, by written order,

subject to the provisions of this and other sections of this Act, and either upon the application of such tenant or his landlord, or of his own motion,

enhance or reduce the rent payable by such tenant, to such extent as may seem to such Revenue-officer

[Price one anna three pies.]

XVI of 1887. XIII of 1887

XVII of 1887.

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modifications Tenancy Act, 1887, as extended to the Hazara

District.

to be equitable, or confirm such rent without making any alteration therein.

- (2) When a Revenue-officer makes any order under sub-section (1), he shall, unless he considers it inexpedient to do so, state in the order—
  - (a) that the rent determined or confirmed under that sub-section consists of the following items, namely:—
    - (i) the land-revenue of the tenancy,
    - (ii) the rates and cesses chargeable on the tenancy, and
    - (iii) an addition fixed in proportion to the land-revenue of the tenancy; and

F of 18

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- (b) the amount of each such item.
- (3) The rent determined or confirmed as aforesaid shall be the rent payable in respect of the tenancy until there is again an alteration of the land-revenue thereof or of the rates or cesses chargeable thereon, or until the rent is enhanced by a suit under this Act.
- (4) A suit instituted for the enhancement of the rent of any tenant to whom any order made under sub-section (1) applies shall not be entertained unless the land or some part of the land comprised in his tenancy has become irrigated or flooded since the date of such order."

II.—After clause (a) of sub-section (1) of section 76 of the same Act the following shall be inserted, namely:—

"(aa) proceedings under section 27A, for the adjustment of cash-rents."

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#### REGULATION NO. IV of 1904.

A Regulation to amend the Angul District Regulation, 1894.

[Received the assent of the Governor General on the 11th November, 1904; published in the Gazette of India on the 19th idem; and in the Calcutta Gazette on the 23rd idem.]

WHEREAS it is expedient to amend the Angul District Regulation, 1894, in manner hereinafter appearing; It is hereby enacted as follows:-

1. This Regulation may be called the Angul Short title. District (Amendment) Regulation, 1904.

2. In section 2 of the Angul District Regulation, Amendment 1894, for the words "that portion of Killah Bod" the of Regulawords "the area" shall be substituted.

1894. section 3.

tion I of

3. To sub-section (2) of section 3 of the said Addition to Regulation the following shall be added, namely:-

" Explanation .- Enactments which are not comprised in the Schedule, and which have not been extended as aforesaid, shall not be deemed to be in force in the district of Angul or any part thereof merely on the ground that they are referred to in some enactment which is so in force."

4. For the words "Tahsildar" and "Tahsildars," Substitution wherever they occur in the said Regulation, the words divisional "Sub-divisional Officer" and "Sub-divisional Offi-Officer" for "Tabsildar". cers" respectively shall be substituted.

5. (1) For clause (i) of section 10 of the said Amendment Regulation the following shall be substituted, namely:-

of section 10.

"(i) 'Deputy Collector and Deputy Magistrate' shall include any Sub-Deputy Collector who is specially empowered by the Local Government to discharge the functions of a Deputy Collector in the district of Angul: and ".

(2) In

[Price Two Annas and Three Pies.]

1904 -500 -G. R.

T of 1894.

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(2) In clause (j) of the same section, for the words "any such demand as is mentioned in clause (i)" the following shall be substituted, namely:—

"any demand due to the Government and accruing within the district of Angul".

New section

6. For section 11 of the said Regulation the following shall be substituted, namely:—

Courts.

- "11. There shall ordinarily be the following Courts in or for the district of Angul, and they shall be subject to the general superintendence and control of the Local Government:—
  - (1) the Court of the Honorary Magistrate or Bench of Magistrates;
  - (2) the Court of the Deputy Collector and Deputy Magistrate;
  - (3) the Courts of the Sub-divisional Officers of Angul and of the Khondmals;
  - (4) the Court of the Deputy Commissioner;
  - (5) the Court of the Superintendent; and
  - (6) the Court of the Commissioner of Excise."

Repeal of part of section 12.

7. The words "with the previous sanction of the Governor General in Council," in section 12 of the said Regulation, are hereby repealed.

New section 15.

8. For section 15 of the said Regulation the following shall be substituted, namely:—

Powers of Courts.

"15. (1) The Courts mentioned in section 11 shall ordinarily have the powers specified in the following table:—

| Name of Court.  | Revenue powers. | Criminal powers.   | Civil powers, |
|---|-----------------|--|---------------|
| 1   | 2               | 8  | 4             |
| The Court of<br>the Honorary<br>Magistrate or<br>Bench of<br>Magistrates. | ***             | The ordinary powers<br>of a Magistrate of<br>the third class, as<br>defined in the Code<br>of Criminal Pro-<br>cedure, 1898. | 111           |

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Criminal powers.

Revenue powers.

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V of 1898

2. The Court of the Deputy Collector and Powers correspond-Powers corre-The ordinary sponding to those of a powers of a Magis ing to those of a Civil Court, as detrate of the second Deputy Collector under any law for the time beclass, as defined in the Code of Criminal Procefined in the Code Deputy Maof Civil Procedure, to try original XIV of 1882. V of 1898. gistrate. dure, 1898. civil suits of which ing in force the value does not in the district exceed one hundred of Angul. rupees. 3. The Courts of the Sub-divisional Offi-Powers correspond-Ditto. The ordinary ing to those of a Civil Court, as depowers of a Sub-divisional Magisfined in the Code of Civil Procedure, cers of Angul and of the trate of the first class, as defined in the Code of Criminal Proce-XIV of 1882. to try original civil suits of which Khondmals. dure, 1898. V of 1898. the value does not exceed five hundred rupees. Powers of a Court of Small Causes under the Provincial Small Cause Courts Act, Small IX of 1887. 1887; the limit of powers in each case to be decided by the Local Government. The ordinary powers of a District Ma-Powers correspond-4. The Court of Powers corresponding to those of a Collector unthe Deputy ing to those of a Commis. gistrate and of a Sessions Judge, as defined in the Code District Judge, as defined in the Code of Civil Prosioner. der any law for the time XIV of 1882. cedure, to try ori-ginal civil suits and appeals with-V of 1898. of Criminal Procedure, 1898. being in force in the district out limit as reof Angul. spects the value. Powers correspond-The ordinary powers of a High Court, 5. The Court of Powers corresponding to those of a ing to those of a High Court, as defined in the Code the Superintendent. as defined in the XIV of 1882. Commissioner Code of Criminal V of 1898. Procedure, 1898, except in regard and of the of Civil Procedure. Board of Reto criminal pro-ceedings against European British venue under

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| Name of Court.  | Revenue powers.   | Crimical powers,   | Civil powers. |
|---|---|--|---------------|
| 1   | 2   | 3  | 4             |
|   | heing in force<br>in the district<br>of Angul, ex-<br>cept in mat-<br>ters relating<br>to excise. | subjects or persons<br>jointly charged<br>with European<br>British subjects.   |               |
| . The Court of<br>the Commis-<br>sioner of<br>Excise. | Powers in regard to matters relating to the administration of excise.                             | The powers of a Commissioner under any law for the time being in force in the district of Angul in matters relating to excise. |               |

- (2) The Local Government may, by notification in the Calcutta Gazette,-
  - (a) confer upon any Court mentioned in column 1 of the foregoing table any further powers in addition to those specified in respect of such Court in that table, or

(b) withdraw from any such Court any of the

powers so specified, or

(c) authorize the Board of Revenue to exercise supervision and control over any such Court in all or any matters relating to revenue."

New section!

9. For section 39 of the said Regulation the following shall be substituted, namely:

Sale of immoveable property.

- "39. (1) The Sub-divisional Officer shall not proceed against any immoveable property of a raivat unless and until he has satisfied himself that the raivat has no moveable property by the sale of which the sum due from him can be realised.
- (2) No immoveable property of a raiyat shall be sold without an order from the Deputy Commissioner.
- (3) The Deputy Commissioner may order either the sale of such property or the ejectment of the raivat from his holding."

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10. After section 41 of the said Regulation the New section 41A. following shall be inserted, namely:-

"41A. Rent due to a sarbarakar who, under Recovery of the terms of the settlement made with him, has previously paid the amount thereof to the Government, may be realised under this Chapter as if it were a sum due to the Government."

11. In section 42 of the said Regulation, before Amendment the word "appoint" the words "after consulting the of section 42. residents" shall be inserted.

12. For section 43 of the said Regulation the New section following shall be substituted, namely:-

"43. (1) The Deputy Commissioner may, from Constitution time to time, by written order,-

and realisa-

(a) declare any local area or group of dwellings tion of to be a village for the purposes of this chaukidari dues. Chapter, and

(b) direct each house-holder of the village to make a monthly or annual payment, in money or in grain, or in both, of such amount as may be fixed by the Deputy Commissioner after consulting the residents, for the salary and uniform of the village chaukidar.

(2) The said payments shall be made to the headman, sarbarakar or other person appointed by the Deputy Commissioner in this behalf.

(3) It shall be the duty of the person so appointed to see that the said payments are punctually made, and duly to account for the same; and any neglect of such duty shall be punishable with fine which may extend to ten rupees.

(4) All arrears of the said payments may be realised from the said house-holders, under the written order of the Deputy Commissioner in each case, by sale of the defaulter's moveable property.

(5) The Deputy Commissioner may authorise the Sub-divisional Officer to exercise all or any of his powers under this section."

13. (1) In

Amendment of section 47.

- 13. (1) In clause first of section 47 of the said Regulation, after the words "hurt, riot," the following shall be inserted, namely:—
- "administering stupefying or intoxicating drugs with intent to cause hurt, kidnapping, unlawful assembly or violent affray".
- (2) In clause second of the same section, after the word "offenders" the words "and escaped convicts" shall be inserted, and after the word "specified" the following shall be inserted, namely:—
- "also any person against whom a hue and cry has been raised of his having been concerned in any such offence, whether such offence has been or is being committed within or outside his village".
- (3) To clause third of the same section the following shall be added, namely:—
- "the movements of any other person who may be lurking in such village without any ostensible means of subsistence or who cannot give a satisfactory account of himself, and the permanent or temporary residence in such village of any notorious receiver or vendor of stolen property".
- (4) In clause fourth of the same section, after the words "suspicious characters" the words "or vagrants or wandering gangs" shall be inserted.

New sections 54A and 54B.

Transfer of tenures cr holdings. 14. Before section 55 of the said Regulation the following sections shall be inserted, namely:—

"54A. No transfer of a tenure or holding shall be valid without the consent of the Deputy Commissioner or Sub-divisional Officer."

Ejectment of tenants.

"54B. A tenant shall not be ejected from his tenure or holding without an order of the Deputy Commissioner."

Amendment of section 60.

15. In section 60 of the said Regulation, after the word "and" the words "except in so far as the Local Government otherwise directs" shall be inserted.

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#### REGULATION No. V of 1904.

A Regulation to make better provision for the Law relating to the Courts of Wards in the North-West Frontier Province.

[Received the assent of the Governor General on the 24th December, 1904; and published in the Gazette of India on the 31st idem.]

WHEREAS it is expedient to make better provision for the Law relating to the Courts of Wards in the territories for the time being administered by the Chief Commissioner of the North-West Frontier Province: It is hereby enacted as follows:-

1. This Regulation may be called the North-West Short title. Frontier Province Court of Wards Regulation, 1904.

of Punjab Act II, 1903.

2. The Punjab Court of Wards Act, 1903, shall Application he in force in the territories for the time being administered by the Chief Commissioner of the North-West Frontier Province:

Provided that-

Punjab II of 4903.

- (a) all references to the Punjab and to the Local Government shall be construed as referring to the territories for the time being administered by the Chief Commissioner of the North-West Frontier Province and to the said Chief Commissioner, respectively;
- (b) all references to the Financial Commissioner shall be construed as referring to the Revenue Commissioner, and the references to the Commissioner of the Division in section 4, sub-sections (2) and (3), shall be deemed to be omitted; and
- (c) all references to the Gazette shall be construed as referring to the Gazette of India:

Provided

[Price One Anna Three Pics.]

### North-West Frontier Province [REG. V, 1904.] Court of Wards.

Provided also that, for the purpose of facilitating the application of the said Act, a Court may, subject to the other provisions of this Regulation, construe it with such further alteration, not affecting the substance, as may be necessary or proper to adapt it to the matter before the Court.

Repeal of sections 89 to 92, Regulation VII, 1901.

3. (1) Sections 89 to 92 of the North-West Frontier Province Law and Justice Regulation, 1901, VII of 1901. shall be repealed.

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(2) But all rules and appointments made, orders issued, authorities and powers conferred, farms and leases granted, rights acquired, liabilities incurred and other things done under the said sections shall, so far as may be, be deemed to have been respectively made, issued, conferred, granted, acquired, incurred and done under the provisions of the Punjab Court of Wards Punjab II of Act, 1903, as applied by this Regulation.

(3) Any enactment or document referring to the said sections or any of them shall, so far as may be, be construed as referring to the Punjab Court of Wards Act, 1903, or the corresponding provisions thereof, as applied by this Regulation.

[REG. V, 1904.]

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### REGULATION No. I of 1905.

Regulation to amend the Ajmer Municipalities Regulation, 1886.

[Received the assent of the Governor General on the 14th April, 1905; and published in the Gazette of India on the 22nd

WHEREAS it is expedient to amend the Ajmer Municipalities Regulation, 1886; It is hereby v of 1886. enacted as follows:-

> 1. This Regulation may be called the Ajmer Muni-Short title. cipalities (Amendment) Regulation, 1905.

> 2. In section 128 of the Ajmer Municipalities Repeal of Regulation, 1886, the words "at more than a walking part of secpace" are hereby repealed. V, 1886.

[Price one anna.]

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Government of India Central Printing Office.-No. 49 L. D .- 5-5-1905 -500 -W. S. D'R.

### REGULATION No. II of 1905.

A Regulation further to amend the Assam Land and Revenue Regulation, 1886.

[Received the assent of the Governor General on the 14th June, 1905; published in the Gazette of India on the 17th idem; and in the Assam Gazette on the 24th idem.]

I of 1886.

WHEREAS it is expedient further to amend the Assam Land and Revenue Regulation, 1886; It is hereby enacted as follows:-

1. (1) This Regulation may be called the Assam Short title, Land and Revenue (Amendment) Regulation, 1905; commence-

extent.

- (2) It shall come into force in the whole or any portion of the province of Assam on such dates and to such extent as the Chief Commissioner may, by notification in the local official Gazette, appoint.
- 2. In this Regulation "section" means a section Definition. of the Assam Land and Revenue Regulation, 1886.
- 3. For section 12 the following shall be substi- New section tuted, namely:—

"12. In the case of any land over which no person Power to has the rights of a proprietor, landholder or settle- make rules ment-holder under this Regulation, the Chief Com-disposal of missioner may make rules to provide for—

(1) the disposal by way of grant, lease or otherwise of such land,

- (2) the ejectment of any person who has entered rized occuinto unauthorized occupation of such land, piers. and
- (3) the disposal of any crop raised, or any building or other construction erected, without authority on such land."

4. After

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substituted for section

Government lands and ejectment therefrom of unautho.

New section inserted after section 53. Power to Deputy Commissioner to direct registration on information received otherwise than through application.

4. After section 53 the following shall be inserted, namely:—

"53A. (1) Notwithstanding anything contained in sections 50 to 53, where the Deputy Commissioner has received information, otherwise than through an application, of any such taking of possession or assumption of charge as is referred to in section 50, he may make an order directing the registration of the name of the person so taking possession or assuming charge:

Provided that-

- (a) the information has been verified by local inquiry made by an officer not below the rank of an Assistant Settlement-officer, or
- (b) notice has been published and an enquiry has been held in the manner prescribed by sections 52 and 53 as if an application for registration had been received from the person to whom the information relates.
- (2) Where any person is aggrieved by an order directing registration under this section which has been made after verification of the information received by local enquiry only, he may apply to the Deputy Commissioner to have such order set aside, and on receipt of such application the Deputy Commissioner shall cancel the registration and then proceed to publish the notice and hold the enquiry prescribed by sections 52 and 53 as if an application for registration had been received from the person whose name had been registered."

New section substituted for section 68.

Penalty leviable on arrears and notice of demand. 5. For section 68 the following shall be substituted, namely:—

"68. (1) When an arrear has accrued, an additional charge by way of penalty not exceeding one rupee may be levied.

(2) If the arrear is not in respect of a permanently-settled estate, the prescribed officer may in his discretion, before employing any of the processes for

enforcing

shall be inserted,

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enforcing payment prescribed by this Chapter, issue a notice of demand, calling on the defaulter to pay the amount within a time specified:

Provided that, in such classes of cases, not being cases in which an arrear has accrued in respect of a permanently-settled estate, as the Chief Commissioner may direct in this behalf, the prescribed officer shall not employ any such process for enforcing payment as aforesaid, until he has issued a notice of demand and the defaulter has failed to pay the arrear within the time specified in such notice."

6. After section 69 the following shall be inserted, Insertion namely:-

of new section after section 69.

### " Attachment of defaulting estate.

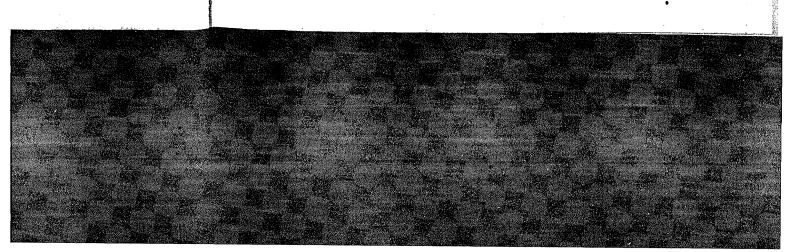
69A. (1) When an arrear has accrued in respect Attachment to a temporarily-settled estate, the Deputy Commissioner, with the previous sanction of the Commis- application of profits sioner, may attach the estate, and may take it under and duration his own management or may let it in farm.

of attach-

- (2) During the continuance of such attachment, the settlement-holder shall be excluded from possession of the land attached, and the Deputy Commissioner or the person to whom it is let in farm by the Deputy Commissioner shall have all the rights of the settlement-holder to manage the estate, and to realise the rents and profits arising therefrom.
- (3) The surplus profits of the estate, after defray. ing the costs of attachment and of collection, shall be applied, first, to the payment of any revenue becoming due in respect of such estate during the attachment, and, next, to discharging the arrear for the recovery of which the attachment was made.
- (4) The attachment shall continue until the arrear is paid or realised from the profits of the estate attached, or the Deputy Commissioner reinstates the settlement-holder in possession:

Provided that, without the sanction of the Chief Commissioner, no attachment shall continue for a longer period than five years."

7. In



Amendment of section 90, subsection (2).

7. In sub-section (2) of section 90, after the words "Deputy Commissioner" the words "may eject the settlement-holder from possession and" shall be inserted.

Insertion of new section after section 116. 8. After section 116 the following shall be inserted, namely:—

Procedure to be followed by Deputy Commissioner in giving effect to the partition. "116A. As soon as may be after the date on which the partition takes effect under the last preceding section, the Deputy Commissioner shall deliver to the several sharers possession of the separate lands allotted to them, and for this purpose may, if necessary, summarily eject any proprietor or landholder who may refuse to vacate the same."

Insertion of new section after section 144. 9. After section 144 the following shall be inserted, namely:—

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XI

Recovery of rents, fees, royalties, and of moneys due to Government in certain cases. "144A. All rents, fees and royalties due to the Government for the use or occupation of land or water (whether the property of the Government or not) or on account of any products thereof, and all moneys falling due to Government under any grant, lease, security bond, or contract which provides that they shall be so recoverable, may be recovered under this Regulation in the same manner as an arrear of land-revenue."

[REG. II, 1905.

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REGULATION No. III of 1905.

A Regulation further to amend the Upper Burma Civil Courts Regulation, 1896.

[Received the assent of the Governor General on the 21st July, 1905 ; published in the Gazette of India on the 29th idem ; and in the Burma Gazette on the 19th August, 1905.]

WHEREAS it is expedient further to amend the Upper Burma Civil Courts Regulation, 1896; It I of 1896. is hereby enacted as follows:—

> 1. (1) This Regulation may be called the Upper Short title Burma Civil Courts (Amendment) Regulation, 1905; and commencement. and

(2) It shall come into force on such date as the Local Government may, by notification in the local official Gazette, appoint.

2. For section 15 of the Upper Burma Civil Substitution Courts Regulation, 1896, the following shall be of new section for substituted, namely:

section 15, Regulation I, 1896. Power of

"15. (1) The Divisional Court may exercise, as regards the Courts under its control, the same powers of withdrawal, trial and transfer as are conferred by cases. XIV of 1882, section 25 of the Code of Civil Procedure on a

District Court.

I of 1896.

(2) In addition to the powers referred to in subsection (1), a Divisional Court and a District Court may, by order in writing, direct that any case or class of cases which may be instituted in such Court, or in any Court subordinate thereto, shall be disposed of by an Additional Judge of such Court or by any other Court subordinate thereto, or by an Additional Judge of any such subordinate Court, as the case may be:

Provided that no direction under this section shall empower any Court to exercise jurisdiction beyond the pecuniary limits of its jurisdiction.

(3) The

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### Civil Courts (Upper Burma). [REG. III, 1905.]

- (3) The Court trying any suit withdrawn under this section from a Court of Small Causes shall, for the purposes of the suit, be deemed to be a Court of Small Causes.
- (4) When a case has been withdrawn or transferred under section 25 of the Code of Civil Procedure XIV of 1882. or under this section, any fees payable in such case under the Court-fees Act, 1870, or under rules made VII of 1870. under this Act, shall be payable at the rates which would have been applicable in the Court from which the case has been withdrawn or transferred."

Lo

Amendment of section 17 Regulation I, 1896.

- 3. For sub-sections (2), (3), (4) and (5) of section 17 of the said Regulation the following shall be substituted, namely:-
- "(2) The Judges of the Divisional, District, Subdivisional and Township Courts shall be appointed by the Local Government."

REG. III, 1905.

vithdrawn under uses shall, for the a Court of Small

idrawn or transf Civil Procedure XIV of 1882. ble in such case under rules made VII of 1870. the rates which ourt from which sferred." nd (5) of section llowing shall be

al, District, Subbe appointed by REGULATION No. IV of 1905.

A Regulation to amend the Coorg Courts Regulation, 1901.

[Received the assent of the Governor General on the 29th August, 1905; published in the Gazette of India on the 2nd September, 1995; and in the Coorg District Gazette on the 2nd October, 1905.]

WHEREAS it is expedient to amend the Coorg Courts Regulation, 1901; It is hereby enacted as follows:

1. This Regulation may be called the Coorg Courts short title. (Amendment) Regulation, 1905.

2. For sub-section (2) of section 15 of the Coorg Amend-Courts Regulation, 1901, the following shall be sub- ment of stituted, namely:

section 15, sub-section (2), Regulation I, 1901.

"(2) When an appeal or an application for revision is preferred to the Judicial Commissioner in respect of any decree or order which was passed by him in another capacity, or in which he is personally interested, he shall, unless all the parties request him to dispose of the case himself, transfer it for disposal to the High Court at Madras, or to such officer as the Governor General in Council may appoint to be an additional Judicial Commissioner for the disposal thereof."

3. In sub-section (3) of the said section, for the Amendwords "the appeal" the words "any case" shall be ment of section 15, substituted.

sub-section **(**3). [

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## REGULATION No. 1 of 1906.

A Regulation further to amend the North-West Frontier Province Law and Justice Regulation, 1901.

Received the assent of the Governor General on the 26th January, 1906; and published in the Gazette of India on the 3rd February, 1906.]

WHEREAS it is expedient to amend the North-West Frontier Province Law and Justice Regu-VII of 1901. lation, 1901; It is hereby enacted as follows:-

> 1. This Regulation may be called the North-short title. West Frontier Province Law and Justice (Amendment) Regulation, 1906.

2. After section 87 of the North-West Frontier Addition of VII of 1901. Province Law and Justice Regulation, 1901, the after section following section shall be added, namely:—

87, Reg. VII,

- "87A. (1) When an appeal or an application for Procedure revision is preferred to the Judicial Commissioner in is interested respect of any decree or order which was passed by in decree. him in another capacity, or in which he is personally interested, he shall, unless all the parties request him to dispose of the case himself, transfer it for disposal to the Chief Court of the Punjab at Lahore, or to such officer as the Governor General in Council may appoint to be an Additional Judicial Commissioner for the disposal thereof.
- (2) When an Additional Judicial Commissioner is appointed under sub-section (1), he shall, in disposing of any case transferred to him thereunder, have all the powers of the Judicial Commissioner under this Regulation."

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### REGULATION No. II of 1906.

A Regulation to make better provision for the Law relating to pre-emption in the North-West Frontier Province.

[Received the assent of the Governor General on the 27th September, 1906; and published in the Gazette of India on the 6th October, 1906.]

WHEREAS it is expedient to make better provision for the law relating to pre-emption in the territories for the time being administered by the Chief Commissioner of the North-West Frontier Province; It is hereby enacted as follows:—

1. This Regulation may be called the North-West Short title. Frontier Province Pre-emption Regulation, 1906.

Punj. II of 1905. 2. The Punjab Pre-emption Act, 1905 (herein-Application after referred to as "the said Act"), shall be in force Act II of in the territories for the time being administered by 1905. the Chief Commissioner of the North-West Frontier Province:

### Provided that-

- (a) the portions of the said Act specified in the first column of the Schedule shall, in their application to the said territories, be construed subject to the alterations indicated in the second column of the said Schedule;
- (b) section 20, clauses (a) and (c), section 21, clauses (a) and (c), and sections 26 and 27 of the said Act as hereby altered shall not apply to the districts of Peshawar and Kohat;
- (c) all references in the said Act to the Local
  Government shall be construed as referring
  to the Chief Commissioner of the NorthWest Frontier Province; and

(d) all

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### N.-W. Frontier Province Pre-emption. [REG. II, 1906.]

(d) all references in the said Act to the Punjab Alienation of Land Act, 1900, shall be XIII of construed as referring to that Act as modified in its application to the North-West Frontier Province by Regulation I of 1904:

Provided also that, for the purpose of facilitating the application of the said Act, a Court may, subject to the other provisions of this Regulation, construe it with such further alteration not affecting the substance as may be necessary or proper to adapt it to the matter before the Court.

Repeals.

3. Sub-section (2) of section 79 and section 87 of the Punjab Land-revenue Act, 1887, and sections 34 to 41 of the North-West Frontier Province Law and Justice Regulation, 1901, shall be repealed.

AVII of

VII of 1901

### THE SCHEDULE.

[Section 2, provisos (a) and (b).]

ALTERATIONS IN PORTIONS OF THE PUNJAB PRO-EMPTION ACT 1905, AS APPLIED TO THE NORTH-WEST FRONTIER PROVINCE.

| Sections of Act.             | Alterations.  |
|------------------------------|---|
| Section 1 (2)                | Substitute "(2) It extends to the territories for the time<br>being administered by the Chief Commissioner of the<br>North-West Frontier Province."   |
| Section 2 (1)<br>& Schedule. | Omit.   |
| Section 3 (1)                | Substitute for the words "or under any earlier law" the words and figures "or the Hazara Tenancy Regulation, 1897, or the Agror Valley Regulation, 1891, or under any other law or regulation".   |
| Section 12 (a)               | Insert after the word "entitled" the words "by right of blood relationship".  |
| Section 12 (c), secondly.    |   |
| Section 14 (c)               | Substitute for the word "patti", in both places where it occurs, the words "kundi, tal".  |
| Section 16 .                 | Substitute for the word "chaupal" the word "hujra".   |
| Section 19 (1) (a).          | the opinion of the Court exceed the probable value of the property or in the case of a right to redeem property the amount really due on the footing of the mortgage, or ".   |
| Section 21 .                 | Omit in sub-section (1) the figure "(1)" and insert between the word "finds" and the word "that" the letter "(a)"; and between the word "or" and the word "that" the letter "(b)", and substitute in sub-section (2) for the figure "(2)" the letter "(c)". |

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### REGULATION No. 1 of 1907.

A Regulation for conferring power to prevent persons from passing across the frontier out of certain Districts and from entering, or residing or travelling in, disturbed parts of Upper Burma or the Hill District of Arakan.

[Received the assent of the Governor General on the 22nd February, 1907; published in the Gazette of India on the 2nd March, 1907; and in the Burma Gazette on the 16th March, 1907.1

WHEREAS it is expedient that the Local Government and certain of its officers should have authority to prevent persons from passing out of certain parts of Upper Burma and the Hill District of Arakan into foreign or unadministered territory or Shan or Karenni States, and from entering, or residing or travelling in, disturbed parts of Upper Burma or of the Hill District of Arakan; It is hereby enacted as

1. (1) This Regulation may be called the Upper Title, extent Burma and Arakan Hills Frontier Crossing and and com-Disturbed Districts Regulation, 1907.

- (2) It extends to the whole of Upper Burma and to the Hill District of Arakan; and
- (3) It shall come into force on such date as the Local Government may, by notification in the local official Gazette, appoint in this behalf.
- 2. A person warned in the manner hereinafter Warning provided shall not-
  - (a) pass from any local area which the Local Gov- notified ernment may, by notification in the local official Gazette, declare to be a "notified unadminisdistrict" for the purposes of this Regulation, across the frontier of, or across any or Karenni boundary which the Local Government States. may, by such notification, declare to be

against passing from a district into

the

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### Upper Burma and Arakan Hill Frontier Crossing.

the administrative boundary of, such notified district, into any foreign territory or Shan or Karenni State or into any territory beyond such boundary; or,

- (b) while a notification under this clause is in force, pass from any part of the territories to which this Regulation extends into any other part of those territories to which the Local Government has, by notification in the local official Gazette, declared this clause to apply; or,
- (c) while a notification under this clause is in force, reside or travel in any part of those territories to which the Local Government has, by notification in the local official Gazette, applied this clause and which is mentioned in the warning.

Service or publication of warning.

- 3. Every warning for the purpose of this Regulation shall be in writing and shall,—
  - (a) if addressed to an individual, be signed by the Commissioner of the division or Deputy Commissioner of the district within which the individual dwells or may be found, and be served upon him in such manner as the Local Government may by general or special order prescribe;
  - (b) if addressed to a class of persons or to the public generally, be published, with the previous sanction of the Governor General in Council, in the local official Gazette and otherwise in such manner as the Local Government may by general or special order direct.

Consequence of disobedience to warning.

- 4. (1) If any person to whom a warning served or published under the last foregoing section is addressed disobeys, or attempts to disobey, the warning,—
  - (a) he shall be punished with fine which may extend to five hundred rupees; and

(b) the

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Upper Burma and Arakan Hill Frontier Crossing.

- (b) the Local Government may order him to remove to such place within the territories to which this Regulation extends as it may direct in this behalf.
- (2) If any person contravenes any order under sub-section (1), clause (b), the Commissioner of the division or Deputy Commissioner of the district within which the person is dwelling or may be found may cause him to be arrested and detained in custody until he accepts his release upon such conditions as the Local Government thinks fit to impose.
- 5. (1) If the Commissioner of the division or Power to Deputy Commissioner of the district within which any person, whether a European British subject or Magistrate not, is dwelling or may be found, reasonably suspects that the person intends to disobey a warning served on him or published in accordance with section 3, the Commissioner or Deputy Commissioner may cases. require such security for his good behaviour for a period not exceeding six months as the Commissioner or Deputy Commissioner may deem sufficient.

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(2) The provisions of the Code of Criminal Pro- $\forall$  of 1898. cedure, 1898, sections 112 to 126 (both inclusive), and section 514 shall, so far as they can be made applicable, apply to all cases under this section.

6. The Upper Burma Frontier Crossing and Repeals. Disturbed Districts Regulation, 1887, and so much X of 1887. of the Third Schedule to the Burma Laws Act, 1898. as relates to the aforesaid Regulation, are hereby repealed.

# THE COORG MUNICIPAL REGULATION, 1907 (II OF 1907).

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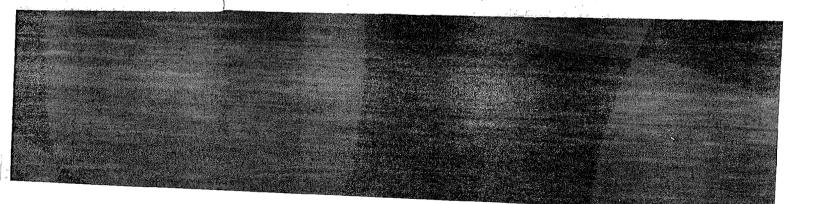
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REGULATION No. II of 1907.

A Regulation to make better provision for the organization and administration of municipalities in Coorg.

[Received the assent of the Governor General on the 28th June, 1907; published in the Gazette of India on the 6th July, 1907; and in the Coorg District Gazetle on the 1st August, 1907.7

WHEREAS it is expedient to make better provision for the organization and administration of municipalities in Coorg; It is hereby enacted as follows :--

### CHAPTER I.

#### PRELIMINARY.

1. (1) This Regulation may be called the Coorg short title Municipal Regulation, 1907; and

(2) It extends to the territories for the time being administered by the Chief Commissioner of Coorg.

2. In this Regulation, unless there is anything Definitions. repugnant in the subject or context,—

- (a) "municipality" means a local area declared by or under this Regulation to be a municipality:
- (b) "committee" means a municipal committee established by or under this Regulation:
- (c) "street" includes any way, road, lane, square, court, alley, passage or open space, whether a thoroughfare or not, over which the public have a right of way, and also the roadway and footway over any public bridge or causeway:
- (d) "owner", used with reference to any building or land, includes the person who is receiving the rent of the building or land,

whether

(Chapter II.—Constitution of Municipalities.—Section 3.)

whether on his own account or as agent or trustee, or who would so receive the rent if the building or land were let to a tenant:

- (e) "prescribed" means prescribed by rules made by the Chief Commissioner under this Regulation:
- (f) "tax" includes any toll, rate, cess, fee or other impost leviable under this Regulation: and
- (g) "explosive" and "petroleum" have the meanings assigned to them in the Indian Explosives Act, 1884, and the Indian IV of 1884. Petroleum Act, 1899, respectively.

### CHAPTER II.

### CONSTITUTION OF MUNICIPALITIES.

Proposal to create, alter the limits of, or abolish, municipality.

- 3. The Chief Commissioner may, by notification in the local official Gazette and by such other means as he may determine, signify his intention—
  - (a) to declare any town, or any group of towns, in the immediate neighbourhood of one another, a municipality under this Regulation:
  - (b) to include within a municipality any local area in the vicinity of the same;
  - (c) to exclude from a municipality any local area comprised therein; or
  - (d) to withdraw the whole area comprised in any municipality from the operation of this Regulation:

Provided that, where any part of a local area affected by any such notification is a military cantonment or part of a military cantonment, such notification shall not be published without the previous consent of the Governor General in Council.

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Municipalities (Coorg): 1907.

(Chapter II.—Constitution of Municipalities.—Sections 4-7.)

4. Every notification published under section 3 Contents of shall define the limits of the local area to which it refers.

notification under section

5. (1) Any inhabitant of any part of a local area Creation, alteration defined in a notification published under section 3 may, if he objects to anything therein contained, abolition of, submit his objection in writing to the Chief Commissioner within six weeks from the date of the publication of the notification, and the Chief Commissioner shall take his objection into consideration.

municipality.

(2) When six weeks from the date of the publication of the notification have expired, the Chief Commissioner may, by a further notification in the local official Gazette,-

(a) declare the local area or any specified part thereof to be a municipality under this Regulation, or

(b) include the local area or any part thereof in the municipality or exclude it therefrom, or

(c) withdraw the whole area comprised in the municipality from the operation of this Regulation,

as the case may be.

6. When a local area is included in a munici- Effect of pality by a notification published under section 5, local area in sub-section (2), all rules and by-laws made, orders, municipality. directions and notices issued, and powers conferred and in force throughout the municipality at the time when the local area is so included, shall apply thereto unless the Chief Commissioner, in and by the notification, otherwise directs.

7. (1) When a local area is excluded from a muni- Effect of cipality by a notification published under section 5, excluding local area sub-section (2),—

(a) this Regulation and all rules and by-laws made, orders, directions and notices issued, whole area and powers conferred thereunder shall cease to apply thereto;

from municipality or withdrawing pality from Regulation.

(b) the

(Chapter III.—Organization of Committees.—Section 8.)

- (b) the Chief Commissioner shall, after consulting the committee, frame a scheme determining what portion of the balance of the municipal school and hospital funds and other property vested in the committee shall vest in His Majesty for the benefit of the inhabitants of the local area, and in what manner the liabilities of the committee shall be apportioned between the committee and the Secretary of State for India in Council; and, on the publication of such scheme in the local official Gazette, such property and liabilities shall vest and be apportioned accordingly.
- (2) When the whole area comprised in any municipality is withdrawn from the operation of this Regulation by a notification published under section 5, subsection (2), this Regulation and all rules and by-laws made, orders, directions and notices issued, and powers conferred thereunder, shall cease to apply thereto; and the balance of the municipal fund and all other property at the time of the issue of the notification vested in the committee shall vest in His Majesty, and the liabilities of the committee shall be transferred to the Secretary of State for India in Council.
- (3) All property vested in His Majesty under this section shall be applied, under the orders of the Chief Commissioner, to the discharge of the liabilities imposed on the Secretary of State for India in Council thereby or for the promotion of the safety, health, welfare or convenience of the inhabitants of the area affected.

#### CHAPTER III.

ORGANIZATION OF COMMITTEES.

Constitution of Committees.

Number and appointment

8. (1) There shall be established for each municipality

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(Chapter III .- Organization of Committees .- Sections 9-10.)

pality a committee having authority over that muni- of members cipality and consisting of such number of members, not less than five, as may be prescribed.

- (2) Such members may be appointed, in the prescribed manner, by nomination or by election, or some by nomination and some by election.
- (3) Not less than two-fifths of the members of a committee shall be persons other than salaried officers of the Government.
- (4) Every appointment of a member shall be notified in the local official Gazette.
- 9. (1) Where a member of a committee is Term of appointed by virtue of office, the person for the time office of members. being holding the office shall be a member until the Chief Commissioner otherwise directs.

committee.

- (2) Every member of a committee appointed otherwise than by virtue of office shall be a member for the prescribed term, which may be so fixed as to provide for the retirement of members by rotation, but shall not exceed three years.
- (3) An outgoing member shall, if otherwise qualified, be eligible for reappointment.
- (4) Any member of a committee wishing to resign shall forward his written resignation through the president of the committee to the Commissioner, and he shall be deemed to have vacated his seat when the acceptance of his resignation by the Chief Commissioner has been communicated to the committee.
- 10. Every committee shall be a body corporate by Incorporathe name of the municipal committee of its munici-tion of pality, shall have perpetual succession and a common seal, with power to acquire and hold property, both moveable and immoveable, to transfer any property held by it, and to contract and to do all other things necessary for the purposes of its constitution, and may sue and be sued in its corporate name:

Provided that no committee shall transfer any immoveable property except in pursuance of a reso-

lution

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(Chapter III.—Organization of Committees.—Sections 11-13.)

lution passed at a special meeting and approved by the Chief Commissioner.

Member of committee to be municipal commissioner.

commissioner.
Appointment of president and vice-

president.

- 11. Every member of a committee shall be deemed to be a municipal commissioner within the meaning of any enactment for the time being in force.
- 12. (1) There shall be a president and vice-president of every committee.
- (2) The Chief Commissioner may appoint any person, whether a member of the committee or not, to be president or vice-president, or may authorize any committee to elect, in the prescribed manner, its president or vice-president, or both.
- (3) The election of a president or vice-president shall not be valid until it has been confirmed by the Chief Commissioner and has been notified in the local official Gazette.
- (4) A president and vice-president shall hold office for the prescribed term.
- (5) Where a person not already a member of the committee is appointed or elected president or vice-president, he shall, notwithstanding anything in the foregoing sections, become a member of the committee by virtue of his appointment or election, and shall continue to be a member so long as he holds office as president or vice-president.

Removal of president, vice-president and members of committee.

- 13. The Chief Commissioner may, at any time, remove the president, vice-president or any member of a committee—
  - (a) if he refuses to act or becomes incapable of acting, or is declared insolvent, or is convicted of any such offence, or subjected by a Criminal Court to any such order as implies, in the opinion of the Chief Commissioner, a defect of character which unfits him to be the president or vice-president or a member of the committee;
  - (b) if he, without an excuse sufficient in the opinion

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shall be deemed in the meaning in force.

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(Chapter III. - Organization of Committees. - Sections 14-17.)

> opinion of the Chief Commissioner, absents himself for more than three consecutive months from the meetings of the committee or of a sub-committee of which he is a member; or

(c) if his continuance in office is, in the opinion of the Chief Commissioner, undesirable in the interests of the public or of the muni-

14. The Chief Commissioner may, by notification Delegation in the local official Gazette, delegate to the Commissioner in respect of any specified municipality or municipalities in his jurisdiction all or any of the powers and functions of the Chief Commissioner in respect of the appointment or resignation of a president, vice-president or any member of a committee.

of powers.

### Conduct of Business.

15. (1) A meeting of a committee shall be either Ordinary and ordinary or special.

special meetings.

(2) Any business may be transacted at an ordinary meeting unless it is required by or under this Regulation to be transacted at a special meeting.

16. (1) Every committee shall meet for the trans- Time and action of business at least once in every month at place for holding such time and place as may, from time to time, be meetings. fixed by by-laws made under section 21.

(2) The president or, in his absence or during the vacancy of his office, the vice-president may, whenever he thinks fit, and shall on a requisition made in writing by not less than one-fifth of the members of the committee, convene either an ordinary or a special meeting at any other time.

17. (1) At every meeting of a committee the Chairman of president, if present, shall preside as chairman.

(2) If, when any meeting is held, the office of president is vacant or the president is absent from the meeting and the vice-president is present, the vice-president shall preside as chairman.

(3) In

(Chapter III. - Organization of Committees. - Sections 18-21.)

- (3) In any case not provided for by sub-section (1) or sub-section (2), the members present shall elect one of their number to be chairman of the meeting.
- 18. (1) The quorum necessary for the transaction of business at a special meeting of a committee shall be one-half of the members of the committee.
- (2) The quorum necessary for the transaction of business at an ordinary meeting of a committee shall be such number or proportion of the members of the committee as may, from time to time, be fixed by by-laws made under section 21, but shall be not less than three:

Provided that, if at any ordinary or special meeting of the committee a quorum is not present, the chairman shall adjourn the meeting to such other day as he thinks fit, and the business which would have been brought before the original meeting, if there had been a quorum present, shall be brought before, and transacted at, the adjourned meeting, whether there is a quorum present thereat or not.

Vote of majority decisive.

Quorum.

19. Save as otherwise provided by or under this Regulation, all questions brought before any meeting of a committee shall be decided by a majority of the votes of the members present, and, in the case of an equality of votes, the chairman of the meeting shall have a second or casting vote.

Record and publication of proceedings.

- 20. (1) Minutes of the proceedings at each meeting of a committee shall be recorded in a book to be kept for the purpose, shall be signed by the chairman of the meeting or of the next ensuing meeting, shall be published in the manner prescribed, and shall, at all reasonable times and without charge, be open to the inspection of any inhabitant of the municipality.
- (2) A copy of every resolution passed by a committee at a meeting shall, within six days from the date of the meeting, be forwarded to the Commissioner.

By-laws for

21. (1) A committee may, from time to time,

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(Chapter III.—Organization of Committees.—Section 22.)

at a special meeting make by-laws consistent with conduct of this Regulation and the rules thereunder for regu-business. lating-

- (a) the time and place of its meetings;
- (b) the conduct of its business;
- (c) the quorum necessary for the transaction of business at ordinary meetings;
- (d) the division of duties among its members, the formation of sub-committees, and the powers to be exercised by sub-committees or by such members as are primarily responsible for the current executive administration, whether presidents, vice-presidents, members of sub-committees or individual members;
- (e) the duties and salaries of its officers and servants:
- (f) the persons by whom receipts may be granted on its behalf for money received under this Regulation; and
- (g) other similar matters.
- (2) No by-law made under this section shall take effect until it has been confirmed by the Chief Commissioner.
- 22. In cases of emergency the president or, in his Extraordin. absence or during the vacancy of his office, a vice- ary powers president may direct the execution of any work or and vicethe doing of any act which the committee is president empowered to execute or do, and the immediate in case of emergency. execution or doing of which is, in his opinion, necessary for the service or safety of the public, and may direct that the expense of executing such work or doing such act shall be paid from the municipal fund:

Provided that—

(a) he shall not act under this section in contravention

(Chapter III.—Organization of Committees.—Sections 23-25.)

vention of any order of the committee; and

(b) every direction given under this section shall be reported to the next following meeting of committee.

### Joint Committees.

Joint com-

- 23. (1) A committee may, from time to time, concur with any other committee, or with a district council, or with an independent local board, or with a cantonment authority, or with more than one such committee, council, board or authority, in appointing out of their respective bodies a joint committee for any purpose in which they are jointly interested, and in appointing a chairman of the joint committee, and in delegating to any such joint committee any power which might be exercised by either or any of the committees, councils, boards or authorities, and in framing and modifying regulations as to the proceedings of any such joint committee, and as to the conduct of correspondence relating to the purpose for which the joint committee is appointed.
- (2) Where any difference of opinion arises between committees, councils, boards or authorities acting under this section, the decision thereon of the Commissioner shall be final.

### Defects in Constitution and Irregularities.

Vacancies and irregularities not to invalidate proceedings. 24. Anything done or any proceedings taken under this Regulation shall not be questioned on account of any vacancy in a committee or joint committee, or on account of any defect or irregularity not affecting the merits of the case.

### Officers and Servants.

Appointment of secretary.

25. (1) Every committee shall, from time to time,

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(Chapter III.—Organization of Committees.—Sections 26-27.)

at a special meeting and subject to the approval of the Chief Commissioner, appoint one or more of its members, or, with the sanction of the Chief Commissioner, any other person or persons, to be its secretary or secretaries, and may, at a like meeting and subject to the like approval, remove any person so appointed.

(2) A committee may, with the previous sanction of the Chief Commissioner, assign to a secretary such salary as the committee thinks fit:

Provided that, where a member of the committee is appointed to be secretary, he shall receive no remuneration in respect of his services.

26. Subject to the other provisions of the Regula- Employment tion and to the qualifications prescribed in the case of of other persons appointed to offices requiring professional servants. skill, a committee may employ, in addition to its secretary, such other officers and servants as may be necessary or proper for the efficient execution of its duties, and may assign to such officers and servants such salaries as it thinks fit.

27. (1) If, in the opinion of the Commissioner, Power to the number of persons employed by a committee as reduction of officers or servants, or whom the committee propose to establishment employ as such, or the salaries assigned by the com- or of cost of establishmittee to those persons or any of them, are excessive, ment and the committee shall, on the requisition of the Com-dismissal missioner, within such time as may be fixed by the persons. Commissioner in this behalf, reduce the number of those persons or their salaries, as the case may be.

(2) If, in the opinion of the Commissioner, any person employed by a committee as an officer or servant is by reason of bad character, incompetence or idleness, or for any other sufficient reason, not fit to be retained in the service of the committee, the committee shall, on the requisition of the Commissioner. within one month from the date of receipt of such requisition, dispense with the services of such person:

Provided that, before making any such requisition,

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(Chapter III.—Organization of Committees.—Sections 28-29.)

the Commissioner shall call upon the officer or servant concerned to show cause why such requisition should not be made.

(3) The committee to whom a requisition is made under sub-section (1), and any person whose services are dispensed with in compliance with a requisition under sub-section (2), may appeal to the Chief Commissioner, whose decision shall be final:

Provided that no person removed in compliance with a requisition made under sub-section (1) shall have any right of appeal.

Pensions, gratuities and leaveallowances of Government officials serving committees. 28. In the case of a Government official a committee may,—

- (i) where his services are wholly lent to it, subscribe for his pension or gratuity and leaveallowances in accordance with the Civil Service Regulations for the time being in force; and
- (ii) where he devotes only a part of his time to the performance of duties in behalf of the committee, make a contribution on account of his pension or gratuity and leave-allowances in such proportion as may be determined by the Government.

Leave-allowances, pensions, gratuities, and annuities of officers or servants other than Government officials.

- 29. In the case of an officer or servant not being a Government official, a committee may—
  - (a) grant him leave-allowances and, where his monthly pay is less than ten rupees, a gratuity; and,
  - (b) with the general or special sanction of the Chief Commissioner,—
    - (i) subscribe on his behalf for pension or gratuity under the Civil Service Regulations for the time being in force; or

(ii) purchase

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(ii) purchase

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(Chapter III .- Organization of Committees .- Sections 30-32.)

(ii) purchase for him from the Government or otherwise an annuity on his retirement:

Provided that no leave-allowance, pension, gratuity or annuity shall exceed the sum to which, under the Civil Service Regulations for the time being in force, the officer or servant would be entitled if the service had been service under Government.

### Contracts.

30. (1) A committee may delegate to one or more Authority of its members or to a secretary the power of entering to contract. on its behalf into any particular contract whereof the value or amount does not exceed two hundred rupees or into any class of such contracts.

- (2) A contract whereof the value or amount exceeds two hundred rupees shall not be entered into until it has been sanctioned by the committee at a
- 31. (1) Every contract made by or on behalf of a Mode of committee whereof the value or amount exceeds fifty entering into contracts. rupees shall be in writing.

(2) Every such contract shall be signed by the president or vice-president and a secretary:

Provided that the committee may delegate to one or more of its members or to a secretary the power of signing any contracts which he or they is or are empowered to enter into under section 30, sub-section (1).

- (3) If a contract to which this section applies is entered into otherwise than in conformity therewith, it shall not be binding on the committee.
- 32. (1) If any member, officer or servant of a Penalty on committee is, otherwise than with the written per-member, mission of the Commissioner, directly or indirectly of servant of interested in any contract made with the committee, committee he shall be deemed to have committed an offence being interested in XLV of 1860, under section 168 of the Indian Penal Code.

contract (2) A made with committee.

(Chapter III.—Organization of Committees.—Sections 33-34.)

(2) A person shall not, by reason of being a shareholder in, or member of, any incorporated or registered company, be deemed to be interested in any contract entered into between the company and the committee, but he shall not take part in any proceedings of the committee relating to any such contract.

## Privileges and Liabilities.

Bar of suit in absence of notice.

- 33. (1) No suit shall be instituted against a committee or any of its officers or servants or any person acting under its direction for anything done or purporting to be done under this Regulation, until the expiration of two months next after notice in writing, stating the cause of action, the name and place of abode of the intending plaintiff and the relief which he claims, has been, in the case of a committee, delivered or left at its office, and, in the case of any such officer, servant or person as aforesaid, delivered to him or left at his office or usual place of abode.
- (2) Every such suit shall be dismissed unless it is instituted within six months from the date of the accrual of the alleged cause of action and service of such notice as aforesaid is admitted or proved.
- (3) Where it is proved to the satisfaction of the Court that before the suit was instituted tender of sufficient amends had been made to the plaintiff, the plaintiff shall not recover his costs nor any relief not included in such tender, and shall defray the costs of the defendant in the suit.
- (4) Nothing in this section shall be deemed to apply to any suit instituted under section 54 of the 1 of 1877. Specific Relief Act, 1877.

Liability of members for loss, waste or misapplication.

34. Every person shall be liable for the loss, waste or misapplication of any money or other property belonging to, or under the control of, the committee, if such loss, waste or misapplication is a direct conse-

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Municipalities (Coorg). 1907.]

(Chapter IV .- Taxation and Municipal Fund. -Section 35.)

quence of his neglect or misconduct while a member of the committee, and a suit for compensation for the same may be instituted against him by the committee, with the previous sanction of the Commissioner or by the Secretary of State for India in Council.

#### CHAPTER IV.

#### TAXATION AND MUNICIPAL FUND.

#### Taxation.

35. Subject to any general rules or special orders Taxes which which the Governor General in Council may make in this behalf, a committee may, for the purposes of this Regulation, impose, with the sanction hereinafter specified in each case and in the manner required by section 38, any of the following taxes, namely:

- (a) with the previous sanction of the Chief Commissioner,—
  - (i) a tax on houses, buildings or lands situate within the limits of the municipality, not exceeding seven and a half per centum of the gross annual letting value of the houses, buildings or lands;
  - (ii) a tax on persons occupying houses, buildings or lands within the limits of the municipality according to their circumstances and property within those limits;
  - (iii) a tax on persons exercising any profession or art, or carrying on any trade or calling, within the limits of the municipality;
  - (iv) a tax on all or any vehicles or animals used for riding, driving, draught

(Chapter IV.—Taxation and Municipal Fund.—
Section 36.)

or burden or on dogs, where such vehicles, animals or dogs are kept within the limits of the municipality;

- (v) a tax on vehicles and animals used as aforesaid entering the limits of the municipality, and on boats moored within those limits;
- (vi) an octroi on goods or animals brought within the limits of the municipality for consumption or use within those limits;
- (vii) market-dues on persons using any building, structure, market, bazar or ganj belonging to or under the control of the committee, or exposing goods for sale in any place belonging to or under the control of the Government or the committee;
- (viii) fees on the registration of cattle sold within the limits of the municipality;
  - (ix) a latrine or conservancy tax upon private latrines or cess-pools or upon premises or compounds cleansed by municipal servants or a tax for the maintenance of public latrines; and
  - (x) a water-rate where water is supplied by the committee; and,
- (b) with the previous sanction of the Chief Commissioner and of the Governor General in Council, any tax not authorized under clause (a).

Assessment of Government houses 36. (1) In any municipality in which any tax is imposed under section 35, clause (a), sub-head (ii), no tax shall be assessed on any person in respect of his

occupation

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(Chapter IV .- Taxation and Municipal Fund .-Sections 37-38.)

occupation of any houses, buildings or lands, the or buildings property of His Majesty; but a rate not exceeding cases, seven and a half per centum may be assessed on the annual value of such houses, buildings or lands, and such rate shall be payable by the Government.

(2) For the purposes of sub-section (1), the annual value shall be deemed to be the gross annual rental at which the houses, buildings or lands may be reasonably expected to let:

Provided that, where the actual cost of erecting any such house or building can be ascertained or estimated, the annual value of such house or building shall, in no case, be deemed to exceed an amount which would be equal to seven and a half per centum on such cost, in addition to a reasonable ground-rent for the land on which such house or building has been erected.

37. In assessing the amount of any latrine or con- Limitation servancy tax upon private latrines or cess-pools or upon taxes in upon premises or compounds cleansed by municipal servants or a water-rate, under section 35, clause (a), sub-head (ix) or sub-head (x), regard shall be had to what is actually expended on the service rendered, or on the water supplied, as the case may be.

38. (1) A committee may resolve at a special Procedure in meeting to propose the imposition of any tax for the taxes. purposes of this Regulation.

- (2) Where a resolution has been passed under subsection (1), the committee shall publish, in the prescribed manner, a notice defining the class of persons or description of property proposed to be taxed, the amount or rate of the tax to be imposed, and the system of assessment to be adopted.
- (3) Any inhabitant of the municipality objecting to the proposed tax may, within one month from the publication of the notice, submit his objection in writing to the committee, and the committee shall, at a special meeting, take his objection into consideration.

(4) Where

(Chapter IV.—Taxation and Municipal Fund.— Section 39.)

- (4) Where no objection is submitted as aforesaid, or where the objections so submitted, having been considered by the committee, are deemed insufficient, the committee may forward its proposals to the Chief Commissioner with the objections (if any) so submitted.
- (5) The Chief Commissioner may, on receiving the proposals of the committee, sanction the same, or refuse to sanction them, or sanction them subject to such modifications as he may think fit, or return them to the committee for further consideration.
- (6) Where the Chief Commissioner sanctions any proposals which, under section 35, clause (b), require the further sanction of the Governor General in Council, he shall submit them to the Governor General in Council, with the objections (if any) received through the committee; and the Governor General in Council may sanction them, or refuse to sanction them, or sanction them subject to such modifications as he may think fit, or return them to the Chief Commissioner for further consideration.
- (7) No modification affecting the substance shall be made under sub-section (5) or sub-section (6) unless and until the modification has been accepted by the committee at a special meeting.
- (8) Where any proposals for taxation have been sanctioned under sub-section (5) or sub-section (6) by the Chief Commissioner or by the Chief Commissioner and the Governor General in Council, as the case may be, the Chief Commissioner may, by notification in the local official Gazette, direct the imposition of the tax as sanctioned from such date as may be specified in the notification, and may by rule determine the authority by which the initial assessments shall be fixed, and thereupon the tax shall come into effect as from the date so specified.

Tax not invalid for defect of form.

39. A tax imposed under this Regulation shall not be invalid for defect of form; and, where any property

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Municipalities (Coorg). 1907.]

(Chapter IV .- Taxation and Municipal Fund .-Sections 40-43.)

property is described for the purpose of assessing any such tax, it shall be sufficient to describe it so that it shall be generally known, and it shall not be necessary to name the owner or occupier.

40. A committee, by a resolution passed at a Power of special meeting and confirmed by the Chief Commis- committee to sioner, may abolish or reduce any tax imposed under abolish or this Regulation, or suspend the operation of any tax exempt from within any part of the municipality for any specified tax. period, or exempt in whole or in part from the payment of any tax any person or class of persons or any property or description of property.

41. The Chief Commissioner may, for reasons to Power of be recorded, exercise the powers conferred on a committee by section 40.

Chief Commissioner to abolish or reduce tax.

42. (1) A committee may, by notice, call upon Duty of any inhabitant of the municipality to furnish within a reasonable time such information as may be necessary in order to ascertain

furnishing true information regard. ing liability to taxation.

- (α) whether such inhabitant is liable to pay any tax imposed under this Regulation; and
- (b) the amount at which he should be assessed.
- (2) Where any inhabitant called upon to furnish information in pursuance of sub-section (1) omits to furnish it, or furnishes information which is untrue, and which he knows or believes to be untrue or which he does not believe to be true, he shall be punishable with fine which may extend to one hundred rupees.

43. (1) Arrears of any tax may, on the applica- Recovery of tion of the committee or of some person authorized generally or specially by the committee in this behalf to a Magistrate having jurisdiction within the limits of the municipality, be recovered, with any sum leviable on account of court-fees or the prescribed process-fees, and with interest at the rate of twelve and a half per centum per annum, by distress and sale of any move-

(Chapter IV.—Taxation and Municipal Fund.— Section 43.)

able property belonging to the defaulter within the limits of such Magistrate's jurisdiction:

Provided that no interest shall be so recovered in any case in which the Magistrate, for reasons to be recorded in writing, considers it inexpedient that interest should be charged.

(2) Where the arrears are due in respect of immoveable property, they shall, subject to any claim on behalf of His Majesty, be a first charge on the property and shall be recoverable, on the application of the committee or of some person authorized generally or specially by the committee in this behalf to the Commissioner, as if the property were land assessed to land-revenue and the arrear were an arrear of such revenue due thereon:

Provided that nothing in this sub-section shall be deemed to authorize the arrest of a defaulter.

(3) Where there is no sufficient moveable property belonging to the person from whom any money is claimable on account of any arrears of any tax within the jurisdiction of any Magistrate having jurisdiction within the limits of the municipality, any such Magistrate may, on the application of the committee or of some person authorized generally or specially by the committee in this behalf, grant a certificate of the amount due on account of arrears, with court-fees, process-fees and interest (if any), by the person from whom the money is claimable, and shall forward the certificate so granted to the Magistrate within whose jurisdiction any such property belonging to such person is or is believed to be; and the Magistrate receiving such certificate shall proceed to recover, by distress and sale of any moveable property belonging to the defaulter within the limits of his jurisdiction, the amount certified, with any further sum leviable on account of court-fees or process-fees, and shall remit the amount recovered under such certificate to the Magistrate by whom the certificate was granted.

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**44.** (1) Where

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(Chapter IV. -Taxation and Municipal Fund. -Sections 44-46.)

44. (1) Where any license is granted by a committee under this Regulation, or where permission is given by a committee for making any temporary erection or for putting up any projection or for the temporary occupation of any street, the committee may charge a fee for such license or permission.

(2) The committee may also charge such fees as may be fixed by by-laws made under section 99 for the use of any places belonging to, or under the control of, the committee.

45. (1) An appeal from the assessment or levy of Appeals any tax under this Regulation shall lie to the ation. committee.

- (2) Where, on the hearing of an appeal under this section, any question as to the liability to, or the principle of assessment of, a tax arises, on which the committee entertains a reasonable doubt, it may, either of its own motion or on the application of any person interested, draw up a statement of the facts of the case and the point on which the doubt is entertained, and refer the statement with its own opinion on the point for the decision of such officer as may be appointed by the Chief Commissioner in this behalf, and his decision shall be final unless the Chief Commissioner sees fit to revise it.
  - 46. (1) No appeal shall lie in respect of any distribution of appeal. assessed tax unless it is preferred—
    - (a) within one month after the publication of an assessment-list or notice, where such publication is provided for in the system of assessment framed under section 38, subsection (2); or
    - (b) within one month after the final decision of the assessing authority on any objection received, where an opportunity for submitting objections to the assessing authority is allowed and any objection has been duly submitted.

(2) Except

(Chapter IV.—Taxation and Municipal Fund.— Sections 47-49.)

(2) Except as provided in sub-section (1), no appeal shall lie in respect of any tax, unless the appeal is preferred within one month from the time when the demand for the tax is made, and unless (except when the president otherwise directs on the ground of poverty) the tax in respect of which the appeal is presented has been deposited at the municipal office on or before the day upon which the appeal is presented.

Taxation not to be questioned except under this Regulation.

47. No objection shall be taken to any valuation or assessment, nor shall the liability of any person to be assessed or taxed be questioned, in any other manner or by any other authority than is provided in this Regulation.

## Municipal Fund and Property.

Constitution of municipal fund.

- 48. There shall be formed for each municipality a municipal fund, and there shall be placed to the credit thereof-
  - (a) all sums received by or on behalf of the committee;
  - (b) all fines recovered from persons convicted of offences committed within the municipality against this Regulation or any rules or bylaws made thereunder or against section 34 of the Police Act, 1861, or against the V of 1861. Public Gambling Act, 1867;

III of 1867.

(c) the balance (if any) standing at the commencement of this Regulation at the credit of the municipal fund under the control of the committee.

Application of fund.

- 49. (1) The committee shall set apart and apply annually out of the municipal fund—
  - (a) first, such sum as may be required for the payment of any amounts falling due on any loan legally contracted by it;

(b) secondly,

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(Chapter IV .- Taxation and Municipal Fund. -Section 49.)

- (b) secondly, such sum as may be required to meet the charges of its own establishment, including such subscriptions and contributions as are referred to in sections 28 and 29;
- (c) thirdly, the expenses incurred in auditing the accounts of the committee, and such portion of the cost of the Provincial Departments for education, sanitation, vaccination, medical relief and public works as may be held by the Chief Commissioner to be equitably debitable to the committee in return for services rendered to it by these departments; and
- (d) fourthly, the cost of the construction and maintenance of buildings for the offices of the committee.
- (2) Subject to the charges specified in sub-section (1) and to such priority in respect of the several duties of the committee as may be prescribed, the municipal fund shall be applicable to the payment. in whole or in part, of the charges and expenses incidental to the following matters within the limits of the municipality, and, with the sanction of the Commissioner, to the payment of the like charges and expenses without those limits where such an application of the fund is for the benefit of the inhabitants of the municipality, namely:-
  - (a) the construction, maintenance, improvement. cleansing and repair of streets and public bridges, embankments, drains, latrines, cesspools, tanks and water-courses;
  - (b) the watering and lighting of the streets or any of them;
  - (c) the construction, establishment and maintenance of schools, hospitals and dispensaries, including veterinary dispensaries, and of other institutions for the promotion

(Chapter IV.—Taxation and Municipal Fund.— Section 50.)

> of education or for the benefit of the public, and of rest-houses, sarais, poor-houses, markets, encamping-grounds, recreationgrounds, gardens, parks, pounds and other works of public utility, and the control and administration of public institutions of any of these descriptions;

- (d) grants-in-aid to schools, hospitals, dispensaries, including veterinary dispensaries, poorhouses, leper-asylums and other educational or charitable institutions;
- (e) the training of teachers and the establishment of scholarships;
- (f) the giving of relief and the establishment and maintenance of relief-works in time of famine or scarcity;
- (g) the supply, storage and prescription from pollution of water for the use of men or animals;
- (h) the planting and preservation of trees:
- (i) the taking of a census, and the registration of births, marriages and deaths;
- (j) public vaccination and any other sanitary measure;
- (k) the holding of fairs and industrial exhibitions;
- (1) all acts and things likely to promote the safety, health, welfare or convenience of the inhabitants; and
- (m) any other matter expenditure whereon may be declared by the committee, with the sanction of the Chief Commissioner, to be an appropriate charge on the municipal fund.

Custody and investment of municipal fund.

50. (1) In places where there is a Government treasury or sub-treasury, or a bank to which the Government treasury business has been made over, the municipal fund shall be kept in the treasury, subtreasury or bank.

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(Chapter IV .- Taxation and Municipal Fund .-Section 51.)

- (2) In places where there is no such treasury or sub-treasury or bank, the municipal fund may be deposited with any banker or person acting as a banker who has given such security, if any, for the safe custody and repayment on demand of the fund so deposited as the Chief Commissioner may in each case think sufficient.
- (3) A committee may, from time to time, with the previous sanction of the Chief Commissioner, invest any portion of its municipal fund in securities of the Government of India or in such other securities as the Governor General in Council may approve in this behalf, and may vary such investments for others of the like nature; and the income resulting from the securities and proceeds of the sale of the same shall be credited to the municipal fund.
- 51. (1) Subject to any special reservation which Property may be made by the Chief Commissioner, all pro-vested in perty of the nature hereinafter in this section specified and situated within the limits of the municipality shall be vested in and belong to the committee, and shall, with all other property which may become vested in the committee, be under its direction, management and control, and shall be held and applied by it for the purposes of this Regulation, that is to say:

committee.

- (a) all public town-walls, gates, markets, slaughter-houses, manure and night-soil depôts, and public buildings of every description which have been constructed or are main. tained out of the municipal fund;
- (b) all public streams, springs and works for the supply, storage and distribution of water for public purposes, and all bridges, buildings, engines, materials and things connected therewith or appertaining thereto, and also any adjacent land (not being private

property)

(Chapter IV.—Taxation and Municipal Fund.— Section 52.)

> property) appertaining to any public tank or well;

- (c) all public sewers and drains. and all sewers, drains, culverts and water-courses in, alongside or under any street, and all works, materials and things appertaining thereto;
- (d) all dust, dirt, dung, ashes, refuse, animal matter or filth or rubbish of any kind, or dead bodies of animals collected by the committee from the streets, houses, privies, sewers, cess-pools or elsewhere or deposited in places fixed by the committee under section 64;
- (e) all public lamps, lamp-posts and apparatus connected therewith or appertaining there-
- (f) all land or other property transferred to the committee by His Majesty or by gift, purchase or otherwise for local public purposes; and
- (g) all streets, and the pavements, stones and other materials thereof, and also all trees, erections, materials, implements and things provided for such streets.
- (2) The Chief Commissioner may, by notification in the local official Gazette, direct that any property which has vested under sub-section (1) in the committee shall cease to be so vested, and thereupon the property specified in the notification shall cease to be so vested, and the Chief Commissioner may pass such orders as he thinks fit regarding the disposal and management of such property.

Acquisition of land under Act I of 1894.

52. Where any land, whether within or without the limits of a municipality, is required for the purposes of this Regulation, the Chief Commissioner may, at the request of the committee, proceed to acquire it under the provisions of the Land Acqui- I of 1894.

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Municipalities (Coorg). 1907.]

(Chapter V.-Powers for Sanitary and other Purposes.—Sections 53-56.)

sition Act, 1894, and, on payment by the committee of the compensation awarded under that Act and of the charges incurred by the Government in connection with the proceedings, the land shall vest in the committee.

#### CHAPTER V.

POWERS FOR SANITARY AND OTHER PURPOSES.

Streets and Buildings.

53. Where any land is required for a new street Power to. or for the improvement of an existing street, the acquire land for building committee may proceed to acquire, in addition to sites adthe land to be occupied by the street, the land neces- joining new streets. sary for the sites of the buildings to be erected on the sides of the street.

54. The committee may close temporarily any Power to street or any part thereof for the purpose of repairs close streets. or for the purpose of constructing or repairing any sewer, drain, culvert or bridge, or for any other public purpose, and may divert, discontinue or permanently close any street vested in the committee and sell the land or such part thereof as is not required for the purposes of this Regulation.

55. The committee may, by order in writing, Power to permit the temporary occupation of any street or land permit temvested in it for the purpose of depositing any buildingmaterials or making any temporary excavation therein streets or or erection thereon, subject to such conditions as it land. may prescribe for the safety or convenience of persons passing by or dwelling or working in the neighbourhood, and may charge fees for such permission, and may at its discretion withdraw the permission.

56. The committee may attach to the outside of Power to any building brackets for lamps in such manner as attach brackets for not to occasion any injury to the building or incon- lamps. venience to the owner or occupier or to the public.

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(Chapter V.—Powers for Sanitary and other Purposes.—Sections 57-60.)

Names of streets and numbers of buildings. 57. The committee at a meeting may cause a name to be given to any street, and to be affixed on any building in such place as it thinks fit, and may also cause a number to be affixed to any building; and in like manner may, from time to time, cause such names and numbers to be altered.

Roofs and external walls not to be made of inflammable materials. 58. The committee at a meeting may direct that, within certain limits to be fixed by it, the roofs and external walls of huts or other buildings shall not be made or renewed of grass, mats, leaves or other inflammable materials unless with the written permission of the committee; and the committee may, by notice, require any person to remove or alter as it may think fit the roofs or walls so made or renewed.

Power to regulate line of buildings.

59. (1) Where any building or part of a building projects beyond the front of the building which is on either side thereof, or beyond the regular line of a street, either existing or determined on for the future, the committee may, if the building or part has been either entirely or in greater part taken down or burnt down or has fallen down, require by notice that the building or part, when being re-built, shall be set back to or towards the said regular line or the front of the adjoining buildings; and the portion of the land added to the street by such setting back or removal shall become part of the street and shall vest in the committee:

Provided that the committee shall make full compensation to the owner for any damage he may sustain in consequence of his building or any part thereof being set back.

(2) The committee may, on such terms as it thinks fit, allow any building to be set forward for the improvement of the line of the street.

Power to regulate new building. 60. (1) Every person who intends to erect or re-erect—

(a) any building abutting on or adjoining any street,

(Chapter V.—Powers for Sanitary and other Purposes.—Section 60.)

street, or any public place or property vested in His Majesty or in the committee,

(b) any building, if so required by any by-law made, under section 99,

shall give notice in writing of his intention to the committee, and the committee may either refuse to sanction the said building or may sanction the said building absolutely or subject to any written directions which the committee may deem fit to issue in respect of all or any of the matters following, namely:—

- (i) the free passage or way in front of the building;
- (ii) the space to be left about the building, to secure the free circulation of air and facilitate scavenging and for the prevention of fire:
- (iii) the ventilation of the building and the provision and position, materials and method of construction of drains, privies or cesspools;
- (iv) the level and width of foundation, the level of lowest floor and stability of structure;
- (v) the line of frontage with neighbouring buildings, if the building abuts on a street; and
- (vi) the means to be provided for egress from the building in case of fire;

and the person erecting or re-erecting any such building as aforesaid shall obey all such written directions:

Provided that the committee shall not refuse to sanction the erection or re-erection of such building except on the ground that its erection or re-erection would be prejudicial to the health, safety or convenience of the public, or of persons who dwell or occupy property in the vicinity, or that, having regard to the locality, it is unsuitable in plan or design, or for other reasonable cause assigned: and

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(Chapter V.—Powers for Sanitary and other Purposes.—Section 60.)

Provided, also, that the committee shall make full compensation to the owner for any loss or damage which he may sustain in consequence of the prohibition of the re-erection of any building, or of its requiring any land belonging to him to be added to the street.

- (2) The committee may require any person, who has given such notice, to submit within one week of the receipt of the requisition a sufficient plan and specification of the building which he intends to erect or re-erect, together with a site plan of the land, with such reasonable details as the committee may prescribe in the requisition; and in such case the notice shall not be valid until such plans and specification have been supplied.
- (3) Where the committee neglects or omits for one month after the receipt of a valid notice under subsection (1) to make and deliver to the person who has given such notice any order in respect thereof, and such person has by written communication called the attention of the committee to the omission or neglect, and where such omission or neglect continues for a further period of fifteen days, the committee shall be deemed to have sanctioned the proposed building absolutely.
- (4) Where the building so sanctioned is not begun by the person who has obtained such sanction, or by some one lawfully claiming under him, within six months from the date when such sanction is given, it shall not be begun without fresh sanction; but such person as aforesaid may at any subsequent time give fresh notice to the committee in the manner aforesaid, and thereupon the provisions of this section shall apply to such fresh notice.
- (5) Where any such building is begun or erected without sanction or in contravention of any written directions of the committee issued under sub-section (1), or after the sanction has lapsed, the committee

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Municipalities (Coorg). **J907.**]

(Chapter V.-Powers for Sanitary and other Purposes.—Sections 61-63.)

may, by notice given within a reasonable time, require the building to be altered or demolished as it may deem necessary.

Explanation .- The expression "erect any building" includes the erection of any wall and all additions and alterations which involve new foundations or increased superstructure on existing foundations, or the conversion into a dwelling-house of any building not originally constructed for human habitation, or the conversion into more than one dwelling. house of a building originally constructed as one dwelling-house only.

61. (1) No person shall, without the written per-Removal of mission of the committee, add to or place against or projections in front of any building, any projection or structure hanging overhanging, projecting into, or encroaching on any structures. street or into, on or over any drain, sewer or aqueduct therein.

(2) The committee may, by notice, require the owner or occupier of any building to remove or alter any such projection or structure:

Provided that, in the case of any such projection or structure lawfully in existence at the commencement of this Regulation, the committee shall make reasonable compensation for any damage caused by the removal or alteration.

- (3) The committee may, by order in writing, permit the owners or occupiers of buildings in streets to put up open verandahs, balconies or rooms projecting from any upper storey thereof to an extent beyond the line of the plinth or basement wall, and at a height from the level of the ground or street, to be specified in the written permission.
- 62. Nothing in sections 53 to 61 shall apply to any building or land within the limits of a municipality which is the property of His Majesty.

Bathing and Washing Places.

63. The committee may set apart suitable places Bathing and

Exemption of Government buildings or lands from the operation of sections

for

(Chapter V.—Powers for Sanitary and other Purposes.—Sections 64-65.)

washing places. for the purpose of bathing, and may specify the times at which, and the sex of the persons by whom, such places may be used, and may also set apart suitable places for washing animals or clothes, or for any other purpose connected with the health, cleanliness or comfort of the inhabitants of the municipality, and may, by public notice, prohibit bathing, or washing animals or clothes, in any public place not so set apart, or at times or by persons other than those specified, and all other acts not so permitted which may render water in public places foul or unfit for use, or may cause inconvenience or annoyance to persons using the bathing or washing places.

Deposit of Offensive Matter and Slaughter-places.

Removal and deposit of offensive matter. 64. The committee may fix places within or, with the approval of the Commissioner, without the limits of the municipality for the deposit of refuse, rubbish or offensive matter of any kind, or for the disposal of the dead bodies of animals, and may by public notice give directions as to the time, manner and conditions at, in and under which such refuse, rubbish or offensive matter or dead bodies of animals may be removed along any street and deposited at such places.

Places for slaughter of animals.

- 65. (1) The committee may, with the approval of the Commissioner, fix and abolish places either within or without the limits of the municipality for the slaughter of animals for sale, or of any specified description of such animals, and may with the like approval grant and withdraw licenses for the use of such places, or, if they belong to, or are under the control of, the committee, charge rent or fees for the use of the same.
- (2) Where such places are fixed by the committee, without the limits of the municipality, it shall have the same power to make rules for the inspection and proper regulation of the same, as if they were within those limits.

(3) Where

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Municipalities (Coorg). 1907.]

(Chapter V.-Powers for Sanitary and other Purposes.—Sections 66-68.)

(3) Where any such place has been fixed, no person shall slaughter for sale any such animal at any other place within the municipality.

66. Where it appears to the Commissioner to be Slaughter of necessary for the preservation of the public peace or animals for other order, he may, by notification published in the manner purposes. prescribed, prohibit or regulate the slaughter within the limits of a municipality of animals, or of any specified description of animals, for purposes other than sale, and specify the mode and route in and by which meat shall be conveyed from the place where such animals are slaughtered.

67. (1) Where any animal in the charge of any Special proviperson dies otherwise than by being slaughtered either for sale or consumption or for some religious purpose, disposal of the person in charge thereof shall within twenty-four dead bodies of animals. hours either-

- (a) convey the carcass to a place (if any) fixed by the committee under section 64 for the disposal of the dead bodies of animals, or, where no such place has been fixed, to a place without the limits of the municipality not being within one mile of those limits where such bodies may lawfully be deposited:
- (b) give notice of the death to the committee, whereupon the committee shall cause the carcass to be disposed of.
- (2) In respect of the disposal of a carcass under sub-section (1), clause (b), the committee may charge such fee as may from time to time be fixed by resolution of the committee in this behalf.
- 68. For the purposes of sections 64, 65, 66 and 67, Definition of all cattle, elephants, camels, horses, asses, mules, deer, sheep, goats, swine and other large animals shall be deemed to be "animals".

69. (1) The

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(Chapter V.—Powers for Sanitary and other Purposes.—Sections 69-72.)

## Burial and Burning Places.

Powers in respect of burial and burning places.

- 69. (1) The committee may, by public notice, order any burial or burning ground which is, in its opinion, dangerous to the health of persons living in the neighbourhood to be closed from a date to be specified in the notice, and shall in such case, if no suitable place for burial or burning exists within a reasonable distance, provide a fitting place for the purpose.
- (2) Private burial-places in such burial-grounds may be excepted from the notice, subject to such conditions as the committee may impose in this behalf:

Provided that the limits of such burial-places are sufficiently defined, and that they shall only be used for the burial of members of the family of the owners thereof.

(3) No burial or burning ground, whether public or private, shall be made or formed, after the commencement of this Regulation, without the permission in writing of the committee.

Removal of corpses.

70. The committee may, by public notice, prescribe routes for the removal of corpses to burial or burning places.

## Inflammable Materials.

Inflammable materials.

71. The committee may, where it appears to it to be necessary for the prevention of danger to life or property, by public notice, prohibit all persons from stacking or collecting grass, straw, cotton, wood or other inflammable materials, or placing mats or that ched huts or lighting fires, in any place or within any limits specified in the notice.

# Powersof Entry and Inspection.

Powers in respect of drains,

72. (1) The committee, by any person authorized by it in this behalf, may, between sunrise and sunset,

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(Chapter V .- Powers for Sanitary and other Purposes.—Section 73.)

sunset, enter into any building or upon any land, and privies and inspect any drains, privies or cess-pools therein or thereon, and may cause the ground to be opened where such person as aforesaid may think fit for the purpose of preventing or removing any nuisance arising from the drains, privies or cess-pools.

(2) Where, on such inspection, it appears that the opening of the ground was necessary for the prevention or removal of a nuisance, the expenses thereby incurred shall be paid by the owner or occupier of the land or building: but where it is found that no nuisance exists, or but for such opening would have existed, the ground or portion of any building, drain or other work (if any) opened, injured or removed for the purposes of such inspection shall be filled in, restored and made good by the committee.

(3) No building other than a latrine directly accessible from any street or public place shall be entered under this section unless six hours' notice has been given to the occupier of the building by the committee or by the person authorized by the committee to make the entry.

73. The committee, by any person authorized by Powers of it in this behalf, may, after giving twenty-four hours' entry on buildings or notice to the occupier or, where there is no occupier, land. to the owner of any building or land, at any time between sunrise and sunset,—

(a) enter upon and survey and take levels of any land:

(b) enter and inspect any building and by notice direct all or any part thereof to be forthwith internally or externally lime-washed, disinfected or otherwise cleansed for sanitary reasons;

(c) enter and measure any building for the purpose of valuation;

(d) enter any building or upon any land for the purpose of examining works under construction,

(Chapter V.—Powers for Sanitary and other Purposes.—Sections 74-75.)

tion, of ascertaining the course of sewers or drains, or of executing or repairing any work which the committee is by this Regulation empowered to execute or maintain.

Power to enter for discovery of animals or vehicles liable to taxation.

74. The committee, by any person authorized by it in this behalf, may, at any time between sunrise and sunset, enter and inspect any stable, coach-house or other place wherein there is reason to believe that there is any animal or vehicle which is liable to taxation under this Regulation and for which the tax has not been duly paid.

Power in respect of places used for sale or storage of articles for human consumption as slaughter-houses or for sale of drugs.

- 75. (1) The committee, by any person authorized by it in this behalf, may, at all reasonable times, enter and inspect any market, building, shop, stall or place used for the sale or storage of articles intended for human consumption or as a slaughterhouse, or for the sale of drugs, and inspect and examine any article, animal or drug which may be therein; and, where any such article or any animal therein appears to be intended for human consumption and to be unfit therefor, may seize and remove the same; or, where the owner or the person in whose possession the same is found consents, may cause it to be destroyed or to be so disposed of as to prevent its being exposed for sale or used for such consumption; and, in case any drug is reasonably suspected of being adulterated in such manner as to lesson its efficacy or to change its operation or to render it noxious, may remove the same, giving a receipt therefor, and may cause any such article, animal or drug to be brought before a Magistrate.
- (2) Where the committee, or any person authorized by it in this behalf, applies to purchase any article intended for human consumption or any drug exposed for sale, and tenders the price for a quantity such as may be reasonably requisite for the purpose of analysis, the person exposing the same for sale shall be bound to sell such quantity.

76. (1) The

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(Chapter V .- Powers for Sanitary and other Purposes.—Sections 76-77.)

76. (1) The committee may provide for the per- Power of formance by its agents of the duties usually performed by sweepers in respect of any building or land, for purposes or of any privy, drain, cess-pool or other receptacle with scavengfor offensive matter pertaining to any building or ing. land, with the consent of the occupier of the building or land, or without such consent if the occupier fails to make arrangements to the satisfaction of the committee for the performance of such duties.

certain cases

- (2) Where the committee has undertaken to provide for the performance by its agents of such duties as aforesaid, the persons employed by it to perform the same may enter upon the property at all reasonable times so far as may be necessary for the proper discharge of those duties; and the committee, by any person authorized by it in this behalf, may enter upon the property at all reasonable times for the purpose of ascertaining that such duties have been duly performed.
- 77. (1) The committee may, at any reasonable Power in time, by any person authorized by it in this behalf, respect of inflammable enter and inspect any house or building which is or explosive suspected to contain petroleum or any other explosive material or inflammable material in excess of the quantity in excess of permitted to be kept in such house or building by or authorized under this Regulation.

quantity.

- (2) Where any such excess quantity of such material is discovered, it may be seized and held subject to such orders as the District Magistrate may make with respect thereto.
- (3) Where the District Magistrate decides that the material seized was stored in the house or building, in contravention of this Regulation or of any rule or public notice made or published thereunder, he may pass an order confiscating the same.
- (4) Subject to any rules for the time being applicable thereto, the material so confiscated may be sold by order of the District Magistrate, and the proceeds,

(Chapter V.—Powers for Sanitary and other Purposes.—Sections 78-80.)

after defraying the expenses of the sale, shall be credited to the municipal fund.

(5) No order of confiscation under this section shall operate to prevent any other criminal or civil proceeding to which the persons storing the material in excessive quantity may be liable.

Precautions to be observed in entering dwelling. 78. Where any building used as a human dwelling is entered under this Regulation, due regard shall be paid to the social and religious sentiments of the occupiers; and, before any apartment in the actual occupancy of any woman, who according to custom does not appear in public, is entered, notice shall be given to her that she is at liberty to withdraw, and every reasonable facility shall be afforded to her for withdrawing.

## Water-pipes, Privies and Drains.

Troughs and pipes for rain-water.

79. The committee may, by notice, require the owner of any building in any street to put up and keep in good condition proper troughs and pipes for receiving and carrying the water from the roof and other parts thereof and for discharging the same so as not to cause injury to the street or inconvenience to persons passing along the street.

Provision of privies or cess-pools.

- 80. (1) The committee may, by notice, require the owner of any building to provide, in such manner as the committee directs, any privy or cess-pool, or additional privies or cess-pools, which should in the opinion of the committee be provided for the building or the land appurtenant thereto.
- (2) The committee may, by notice, require any persons employing more than twenty workmen or labourers to provide such latrines and urinals as it may think fit and to cause the same to be kept in proper order, and to be daily cleaned.
- (3) The committee may, by notice, require the owner or occupier of any building or land to have any privy provided for the same shut out by a sufficient

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(Chapter V .- Powers for Sanitary and other Purposes. - Sections 81-83.)

cient roof and wall or fence from the view of persons passing by or dwelling in the neighbourhood, or to remove or alter, as the committee directs, any door or trap-door of a privy opening on to any street or drain.

81. (1) The committee may, by notice, require Repair and the owner or occupier of any building or land to closing of repair or alter or put in good order any privy, drain or cess-pools. or cess-pool, or to close any cess-pool belonging thereto, or to connect any drain on such building or land with any public drain:

Provided that no owner or occupier shall be bound under this sub-section, in order to establish such connection, to carry out any work on land or premises not owned or occupied by him to a greater distance than twenty-five feet.

- (2) The committee may, by notice, require any person who constructs any new privy, drain or cesspool without its written permission or in contravention of its directions or of the provisions of this Regulation, or who constructs, re-builds or opens any privy, drain or cess-pool which the committee has ordered to be removed or stopped up or not to be made, to remove the privy, drain or cess-pool, or to make such alteration therein as the committee thinks fit.
- 82. The committee may, by notice, require any Unauthorperson who without its written permission erects or ized building re-builds any building over any public sewer, drain, culvert, water-course or water-pipe vested in the committee to pull down or otherwise deal with the building as it thinks fit.

83. The committee may, by notice, require any owner or occupier on whose land any drain, latrine, urinal, cess-pool or other receptacle for filth or refuse latrines or cess-pools or cess-pools for the time being exists within fifty feet of any spring, near any well, tank, reservoir or other source from which water source of is or may be derived for public use, to remove or close the same within one week from the service of the notice.

Removal of

84. The

(Chapter V.—Powers for Sanitary and other Purposes.—Sections 84-87.)

Power to require drainage of unwholesome tanks. 84. The committee may, by notice, require the owner or occupier of any building or land to cleanse, repair, cover, fill up or drain off any private tank, well, reservoir, pool or excavation therein which appears to the committee to be injurious to health or offensive to the neighbourhood:

Provided that, if for the purpose of effecting under this section any drainage it is necessary to acquire any land not belonging to such owner or occupier or to pay compensation to any other person, the committee shall provide the land or pay the compensation.

## Dangerous Buildings and Places.

Power to require buildings, wells, tanks or excavations to be secured. 85. Where any building, or any well, tank or other excavation, is for want of sufficient repair, protection or enclosure dangerous to persons passing by or dwelling or working in the neighbourhood, the committee may, by notice, require the owner or the occupier thereof to repair, protect or enclose the same; and, where it appears to the committee to be necessary in order to prevent imminent danger, the committee shall forthwith take such steps as are necessary to avert the danger.

Power to require building, wall or structure in ruinous or dangerous state to be removed or repaired.

86. Where any building, wall or structure or anything affixed thereto is deemed by the committee to be in a ruinous state or in any way dangerous, the committee may, by notice, require the owner or occupier thereof forthwith either to remove the same or to cause such repairs to be made to the building, wall or structure or thing affixed thereto as it considers necessary for the public safety; and, where it appears to the committee to be necessary in order to prevent imminent danger, the committee shall forthwith take such steps as are necessary to avert the danger.

# Buildings and Grounds in Insanitary Condition.

Power to require

87. The committee may, by notice, require the owner or occupier of any land to clear away and remove

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(Chapter V.-Powers for Sanitary and other Purposes. - Sections 88-92.)

remove any thick or noxious vegetation or under-owner to growth which appears to it to be injurious to health clear away or offensive to the neighbourhood.

88. The committee may, by notice, require the Power to owner or occupier of any land to cut or trim, within require three days, the hedges standing on the land and trim hedges bordering on any street, or the branches of trees and trees arrowing on the land and trim hedges growing on the land and overhanging any street and on street. obstructing the same or causing danger thereto, or so overhanging any well, tank or other source from which water is derived for public use as to be likely to pollute the water thereof.

89. Where the owner or occupier of any building Power to or land suffers the same to be in a filthy or unwhole-filthy buildsome state, the committee may, by notice, require him ings or land to cleanse the same or otherwise put it in a proper to be cleaned. state within twenty-four hours.

90. Where any building appears to the committee Power to to be unfit for human habitation in consequence of prohibit use for the want of proper means of drainage or ventilation human or for other sufficient reason, the committee may, by habitation of buildings notice, prohibit the owner or occupier of the building unfit for from using it for human habitation or suffering it to such use. be so used, until the committee is satisfied that it has been rendered fit for such use.

91. The committee may, by notice, require the Power to owner, or any person claiming to be the owner, of any require building or land which, by reason of abandonment or buildings disputed ownership or other cause, remains untenanted becoming a and thereby becomes a resort of idle and disorderly be secured persons or otherwise a nuisance, to secure or enclose or enclosed. the same within a reasonable time specified in the notice.

92. Where the civil surgeon or health officer cer- Power to tifies that the cultivation of any description of crop, Chief Comor the use of any kind of manure, or the irrigation of prohibit culland in any specified manner-

pality injurious to health.

(a) in any place within the limits of the munici- irrigation

(Chapter V.—Powers for Sanitary and other Purposes.—Section 93.)

pality is injurious or facilitates practices which are injurious to the health of persons dwelling in the neighbourhood, or

(b) in any place within or without the limits of the municipality is likely to contaminate the water-supply of the municipality or otherwise render it unfit for drinking purposes,

the Chief Commissioner may prohibit the cultivation of such crop, the use of such manure, or the use of the method of irrigation so reported to be injurious, or impose such conditions with respect thereto as may prevent the injury:

Provided that, if the act prohibited has been practised in the ordinary course of husbandry at any time during the five years next preceding the date of the prohibition, compensation shall be paid from the municipal fund to all persons interested therein for any damage caused to them by such prohibition.

## Offensive and Dangerous Trades.

Regulation of offensive and dangerous trades.

- 93. (1) No place within the limits of the municipality shall be used—
  - (a) for melting tallow; or
  - (b) for boiling bones, offal or blood; or
  - (c) as a soap-house, oil-boiling-house, dyeing house or tannery; or
  - (d) as a brick-kiln, pottery or lime kiln; or
  - (e) as any other manufactory or place of business from which offensive or unwholesome smells arise: or
  - (f) as a yard or depôt for trade in hay, straw, cotton, thatching grass, wood or coal, or petroleum or any other explosive or inflammable material,

except under a license obtained by the owner or occupier from the committee and renewable annually.

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(Chapter V .- Powers for Sanitary and other Purposes.—Sections 94-96.)

- (2) No such license shall be withheld unless the committee considers that the business which it is intended to establish or maintain would be offensive or dangerous to persons residing in or frequenting the immediate neighbourhood.
- (3) The committee may charge fees for the issue and renewal of such licenses, and may impose such conditions in respect thereof as it thinks fit.
- 94. Where it is shown to the satisfaction of the Power to committee at a meeting that any place licensed under prohibit such trades. section 93 is a nuisance to the neighbourhood or likely to be dangerous to life, health or property, the committee may, by notice, require the occupier of the place to discontinue the use thereof, or to use the place in such manner as will, in the opinion of the committee, render it no longer a nuisance or dangerous.

95. (1) Within such limits as the committee may Milkmen and determine, no milkman, cartman or keeper of hackney others not to carriages shall keep horses, ponies or cattle for the or cattle purpose of trade or business, except under a license without obtained by such person from the committee and renewable annually.

make by-laws

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(2) The committee may charge a fee not exceeding one rupee for the issue or renewal of any such license, and may impose such conditions in respect thereof as it thinks fit.

Sale of Food, Drink and Drugs.

96. (1) The committee may, from time to time, Power to make by-laws, consistent with this Regulation,-

(a) to regulate the sale or exposure for sale of any articles in. specified articles intended for human consumption or drugs, either by rendering sumption and drugs. licenses necessary or otherwise;

(b) to fix fees for the grant of such licenses and prescribe the conditions subject to which they may be granted and revoked:

(c) to

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(Chapter V.—Powers for Sanitary and other Purposes.—Section 96.)

- (c) to regulate the hours and manner of transport within the municipality of such specified articles or drugs;
- (d) to fix the places in which such specified articles or drugs may or may not be sold or exposed for sale;
- (e) to prohibit the sale of the flesh of animals not slaughtered at a place fixed, or in accordance with a license granted, under section 65:
- (f) to require sellers of meat to procure from, and on requisition to produce to, the person or persons empowered in this behalf by the committee, passes showing that their meat has been slaughtered in a place fixed or licensed under section 65 and in accordance with any by-laws made under section 99, sub-section (1), clause (b); and
- (g) to regulate the sanitary condition of bakeries, dairies and places where milch animals are kept for profit:

Provided that no person shall be punishable for the breach of any by-law made under clause (a) or clause (d) by reason of the continuance of such sale or exposure for sale upon any premises which are at the time of the making of such by-law used for such purpose and have been so used for a period of not less than one year, until he has received from the committee six months' notice to discontinue such sale or exposure for sale in such premises.

- (2) In making any by-law under this section, the committee may direct that a breach of it shall be punishable with fine which may extend to fifty rupees, and, where the breach is a continuing breach, with further fine which may extend to five rupees for every day after the first during which the breach is proved to have been persisted in.
  - (3) No by-law made under this section shall come

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(Chapter V .- Powers for Sanitary and other Purposes.—Sections 97-98.)

into force until it has been confirmed by the Chief Commissioner and published for the prescribed time and in the prescribed manner.

Disposal of Dogs.

97. (1) The committee, by any person authorized Disposal of by it in this behalf, may—

stray dogs.

(a) destroy or cause to be destroyed, or confine or cause to be confined, for such period as the committee may direct, any dog suffering from rabies or reasonably suspected to bas :: be suffering from rabies;

(b) confine, or cause to be confined, any dogs found wandering about streets or public places without collars or other marks distinguishing them as private property, and charge a fee for such detention, and destroy or otherwise dispose of any such dog if it is not claimed within one week and the fee paid;

(c) appoint from time to time, by public notice, certain periods within which any dogs without collars or other marks distinguishing them as private property, found straying on the streets or beyond the enclosures of houses of the owners of such dogs, may be destroyed, and destroy or cause them to be destroyed accordingly.

No compensation shall be payable in respect of any dog destroyed or otherwise disposed of under this section.

Restraint of Infection.

98. Where the committee, on the report of the Prohibition civil surgeon or health officer, considers that the water by committee in any well, tank or other place is likely, if used for unwholesome drinking, to engender or cause the spread of any water. dangerous disease, it may,-

> (a) by public notice, prohibit the removal or use of such water for drinking;

> > (b) by

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(Chapter V.—Powers for Sanitary and other Purposes.—Section 99.)

(b) by notice, require the owner or person having control of such well, tank or place either to keep the water disinfected to the satisfaction of the civil surgeon or health officer, or to take such steps as may be specified in the notice to prevent the public from having access to or using such water.

## By-laws generally.

General power to make bylaws.

- 99. (1) The committee may, from time to time, make by-laws, consistent with this Regulation—
  - (a) for protecting from injury or interference anything within the limits of the municipality being the property of His Majesty or of the committee;
  - (b) for inspecting and regulating the use of encamping-grounds, halting-places, pounds, sarais, markets, dhobis' ghats, slaughter-houses, places for the disposal of dead animals, and any places of public entertainment and resort, and for the charge of fees for the use of such buildings and places when vested in the committee;
  - (c) for licensing brokers, measurers and weighmen practising their calling in public places within the municipality, and fixing the fees payable for such licenses and the conditions on which they are to be granted and may be revoked;
  - (d) for prescribing the standard weights and measures to be used within the municipality;
  - (e) for controlling and regulating the use and management of burial and burning grounds, and fixing the fees to be charged where such grounds have been provided by the committee;

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(Chapter V.-Powers for Sanitary and other Purposes.-Section 99.)

(f) for prescribing the means by which the owner or occupier of any place which is a factory within the meaning of the Indian Factories Act, 1881, is to provide for the consumption of the smoke of any chimney or furnace so as to prevent the smoke from being a nuisance to any person in the neighbourhood;

(g) for licensing proprietors or drivers of vehicles, boats or animals plying for hire within the limits of the municipality, and fixing the fees payable for such licenses and the conditions on which they are to be granted

and may be revoked;

- (h) for limiting the rates which may be demanded for the hire of any carriage, cart, boat or other conveyance or of animals hired to carry loads, or for the services of persons hired to carry loads where those conveyances, animals or persons are hired within the municipality for a period not exceeding twenty-four hours, or for a service which would ordinarily be performed within twenty-four hours;
- (i) for securing a proper registration of births, marriages and deaths;
- (j) for the proper regulation of buildings let in lodgings or occupied by coolies or by more than one family;
- (k) for the supervision and regulation of public cisterns, water-standards, wells, tanks, springs or other sources of public water-supply; and, where water is supplied from a public source to any private premises, for regulating and controlling such supply;

(t) for controlling and regulating the duties of sweepers and other persons employed

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(Chapter V.—Powers for Sanitary and other Purposes.—Section 99.)

by the committee for the clearing of drains and the removal and disposal of sewage and filth, and prescribing the conditions on which they may withdraw from employment;

- (m) where the collection of an octroi-tax has been sanctioned, for fixing octroi-limits for the purposes of that tax;
- (n) for the regulation of building within the municipality;
- (o) for regulating the storage of any petroleum or other explosive material;
- (p) for regulating or prohibiting the keeping of animals of any specified description;
- (q) for regulating and prohibiting the stationing of carts or picketing of animals on any ground under the control of the committee or the using such ground as a halting-place for vehicles or animals or as a place for encampment or the causing or permitting any animal to stray;
- (r) for regulating traffic in the streets; and
- (s) generally, for carrying out the purposes of this Regulation.
- (2) In making any by-law under this section the committee may direct that a breach of it shall be punishable with fine which may extend to fifty rupees, and, where the breach is a continuing breach, with further fine which may extend to five rupees for every day after the first during which the breach is proved to have been persisted in.
- (3) No by-law made under this section shall come into force until it has been confirmed by the Chief Commissioner and published for the prescribed time and in the prescribed manner.
- (4) Notwithstanding anything in this section, the committee of a municipality in which the Hackney-

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(Chapter V.—Powers for Sanitary and other Purposes .- Sections 100-102.)

y of 1879. carriage Act, 1879, is in force, shall not make by-laws under sub-section (1), clauses (g) and (h), in respect of any vehicles to which that Act applies.

100. Subject to any orders which the Chief Com- Power to missioner may make in this behalf, the committee prohibit may order any person not to do, or not to omit to do, of public within the limits of the municipality, anything the nuisances. doing of, or the omission to do, which is a public ny of 1860, nuisance under the Indian Penal Code.

of 1898.

of 1898,

101. (1) The Chief Commissioner may invest, Powers as to within the limits of a municipality, the committee onditional orders in with the powers of the District Magistrate as described respect of in section 133 of the Code of Criminal Procedure, certain 1898, and with power to make conditional orders of acts and the nature referred to in that coation in acts and omissions. the nature referred to in that section, in respect of all or any acts or omissions punishable under by-laws made in exercise of the powers conferred by section 99. sub-section (1), clauses (a), (b), (e), (j) and (k).

(2) Sections 133 to 142 of the Code of Criminal Procedure, 1898, shall so far as they can be made applicable, apply to all proceedings taken in exercise of these powers:

Provided that, for the purposes of such proceedings, section 133 of the Code shall be read as if for the words "before bimself or some other Magistrate of the first or second class" the words "before the District Magistrate or some Magistrate of the first or second class appointed by him in this behalf" were substituted.

102. (1) The committee may, at a special meet- Delegation ing, delegate to one or more sub-committees of its of powers members any of the powers which are vested in the committees. committee by section 100, or with which the committee may have been invested under section 101.

(2) Any notice, which under this Chapter may be given by a committee, may be given by a sub-committee, if the by-laws so provide.

CHAPTER VI

(Chapter VI.—Offences and tions 103-107.)

Penalties .- Sec-

#### CHAPTER VI.

#### OFFENCES AND PENALTIES.

Depositing or throwing earth or materials, or refuse, rubbish or offensive matter, on roads or into drains. 103. Whoever, without the written permission of the committee or in disregard of its orders, throws or deposits, or permits his servants or members of his household under his control to throw or deposit, earth or materials of any description, or refuse, rubbish or offensive matter of any kind, upon any street or public place or into any public sewer or drain or any drain communicating therewith, shall be punishable with fine which may extend to twenty rupees.

Discharging sewage.

104. Whoever, without the written permission of the committee, causes or allows the water of any sink, sewer or cess-pool, or any other offensive matter, to flow, drain or be put upon any street or public place, or into any sewer or drain not set apart for the purpose, shall be punishable with fine which may extend to twenty rupees.

Failure to remove offensive matter. 105. Whoever, being the owner or occupier of any building or land, keeps or allows to be kept for more than twenty-four hours, or otherwise than in some proper receptacle, any dirt, dung, bones, ashes, night-soil or filth or any noxious or offensive matter in or upon such building or land, or suffers any such receptacle to be in a filthy or noxious state, or neglects to employ proper means to cleanse and purify the same, shall be punishable with fine which may extend to fifty rupees.

Making or altering drains without authority.

106. Whoever, without the written permission of the committee, makes or causes to be made, or alters or causes to be altered, any drain leading into any of the channels, sewers or drains vested in the committee, shall be punishable with fine which may extend to fifty rupees.

Making or keeping 107. Whoever makes, without the written permission of the committee, or keeps for a longer time than one week after a notice to remove or close issued

under

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Municipalities (Coorg).

(Chapter

Penalties .- Sec-VI.-Offences and tions 108-112.)

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permission of ders, throws or embers of his c deposit, earth use, rubbish or any street or or drain or any be punishable rupees.

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under section 83, any drain, latrine, urinal, cesspool or other receptacle for filth or refuse within supply. fifty feet of any spring, well, tank, reservoir or other source from which water is or may be derived for public use, shall be punishable with fine which may extend to twenty rupees, and, where a notice has issued, with further fine which may extend to five rupees for each day during which the offence is proved to have been persisted in after the lapse of the period allowed for removal or closure.

108. Whoever feeds or allows to be fed on any Feeding deleterious substance, filth or refuse of any kind deleterious any animal which is kept for dairy purposes or is substances. intended for human consumption shall be punishable with fine which may extend to fifty rupees.

109. Whoever, in driving a vehicle in any street, the rule of fails, except in case of actual necessity, to keep to the road. the left when passing a vehicle coming from the opposite direction and to the right when passing a vehicle going in the same direction, shall be punishable with fine which may extend to ten rupees.

110. Whoever drives any vehicle without having vehicles proper means of controlling any animal harnessed without therein, or drives any vehicle of any kind after dark proper means in any street unless the vehicle is properly supplied control or with lights or there is sufficient moonlight to render without lights. lights unnecessary, shall be punishable with fine which may extend to twenty rupees.

111. Whoever discharges fire-arms or lets off fireworks or fire-balloons, or flies kites, or engages in etc. any game, in such a manner as to cause or be likely to cause danger or annoyance to persons passing by or dwelling or working in the neighbourhood, or risk of injury to property, shall be punishable with fine which may extend to twenty rupees.

112. Whoever, being an elephant-driver or cameldriver, omits on being requested to do so to remove and camels.

Driving

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(Chapter VI.—Offences and Penalties.—Sections 113-118.)

his elephant or camel to a safe distance on the approach of a horse, whether ridden or driven, or of any vehicle drawn by bullocks, shall be punishable with fine which may extend to twenty rupees.

Taking animals or vehicles along public roads.

Beating drum or sounding musical instrument. 113. Whoever, in disregard of any orders of the committee, takes any animal or vehicle along a street, shall be punishable with fine which may extend to twenty rupees.

114. Whoever, in disregard of any orders made by the committee with the sanction of the Commissioner, beats any drum or sounds any musical instrument so as to cause annoyance to the public, shall be punishable with fine which may extend to twenty rupees.

Suffering animals to be at large. 115. Whoever wilfully or negligently lets loose any borse or other animal so as to cause, or negligently allows any horse or other animal to cause, injury, danger, alarm or annoyance to any person, or suffers any ferocious dog to be at large without a muzzle, shall be punishable with fine which may extend to fifty rupees.

Altering, obstructing or encroaching upon streets. 116. Whoever, without the written permission of the committee, alters, obstructs or encroaches upon any street, public sewer, drain or water-course, or displaces, takes up or alters the pavement or other materials or the fences or posts of any street or public place, or deposits building materials or makes any hole or excavation on or in any street, shall be punishable with fine which may extend to fifty rupees.

Quarrying, blasting, cutting timber or building. 117. Whoever quarries, blasts, cuts timber or carries on building operations in such a manner as to cause, or be likely to cause, danger to persons passing by or dwelling or working in the neighbourhood, shall be punishable with fine which may extend to fifty rupees.

Making or selling food when suffer118. Whoever, when suffering from any infectious or contagious disease, makes or offers for sale any article

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Municipalities (Coorg).

(Chapter

Penalties. - Sec-VI.—Offences and tions 119-125.)

article intended for human consumption, shall be ing from punishable with fine which may extend to two hundred rupees.

119. Whoever, without the authority of the com- Disturbing mittee, defaces or disturbs any direction post or lamppost, or extinguishes any light maintained by the lamps. committee in any street or public place, shall be punishable with fine which may extend to twenty

120. Whoever destroys, pulls down or defaces any Destroying name or number put up under section 57 by order or defacing names or of the committee, or puts up any different name numbers. or number, shall be punishable with fine which may extend to twenty rupees.

121. Whoever, in contravention of the provi- Slaughtering sions of section 65, slaughters for sale any animal animals at any place within the municipality other than the section 65. place fixed under that section, shall be punishable with fine which may extend to twenty rupees.

122. Whoever slaughters any animal or conveys Slaughtering meat from the place of slaughter in contravention of any notification under section 66, shall be punishable mest conwith fine which may extend to two hundred rupees.

conveying trary to notification under section

123. Whoever fails to comply with the provisions Improper of section 67 in regard to the disposal of dead bodies of dead bodies of animals, shall be punishable with fine which may animals. extend to ten rupees.

124. Whoever buries or burns, or causes or per- Burying or mits to be buried or burnt, any corpse in any burial burning corpse conor burning ground made or formed in contravention trary to secof the provisions of section 69, or after the date fixed tion 69. thereunder for closing the same, shall be punishable with fine which may extend to fifty rupees.

125. Whoever carries a corpse along a route pro- Carrying corpses by hibited by the committee or in a manner likely to prohibited

(Chapter

VI.—Offences and Penalties.—Sections 126-127.)

routes or so as to cause annoyance. Selling article for human consumption of a nature different from the article demanded.

cause annoyance to the public, shall be punishable with fine which may extend to twenty rupees.

- 126. (1) Whoever sells to the prejudice of any purchaser any article intended for human consumption which is not of the nature, substance or quality of the article demanded by such purchaser, shall be punishable with fine which may extend to one hundred rupees.
- (2) The provisions of sub-section (1) shall not apply in the following cases, namely:—
  - (a) where any matter or ingredient not injurious to health has been added to the article in order to make it fit, as an article of commerce, for carriage or consumption, and not with intent fraudulently to increase its bulk, weight or measure or to conceal its inferior quality;
  - (b) where the article is unavoidably mixed with some extraneous matter in the process of collection or preparation.
- (3) The provisions of sub-section (1) shall apply to the purchase under section 75, sub-section (2), of any article for the purpose of analysis.

Possession of article or animal unfit for human consumption or adulterated drug. 127. Where any animal, article or drug is brought before a Magistrate under section 75, sub-section (1), the Magistrate, if it is proved that the article or animal was intended for the consumption of man and is unfit therefor, or that the drug is adulterated in such manner as to lessen its efficacy or to change its operation or to render it noxious, may order the article or animal to be destroyed or to be so disposed of as to prevent its being exposed for sale or used for human consumption, and the drug to be dealt with as he may think fit, and may direct that the owner or person in possession of such article, animal or drug shall be punished with fine which may extend to one hundred rupees:

Provided that a person who is in possession of any article

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Municipalities (Coorg).

(Chapter

Penalties.—SecandVI.—Offences tions 128-132.)

article or animal or drug as a carrier or bailee thereof, shall not be liable to fine under this section.

128. Whoever, in contravention of the provisions Refusing to of section 75, sub-section (2), refuses to sell any article sell food or drink. intended for human consumption, shall be punishable with fine which may extend to fifty rupees.

129. Whoever cultivates, uses manure or irrigates Cultivating, in disregard of the prohibition or conditions imposed irrigating under section 92, shall be punishable with fine which contrary to may extend to fifty rupees, and with further fine section 92. which may extend to five rupees for every day after the first during which the offence is proved to have been persisted in.

130. Whoever, in contravention of the provisions Using places of section 93 or of section 95, uses without a license for certain any place for any purpose mentioned in either of without those sections, shall be punishable with fine which license. may extend to fifty rupees, and with further fine which may extend to ten rupees for every day after the first during which the offence is proved to have been persisted in.

131. Whoever, after notice has been given under Using places section 94, uses any place or permits it to be used in or dangerous such a manner as to be a nuisance to the neighbour- trades after hood or dangerous, shall be punishable with fine prohibitory which may extend to two hundred rupees, and with further fine which may extend to forty rupees for every day after the first during which the offence is proved to have been persisted in.

132. Whoever, in any street or public place within Soliciting the limits of the municipality, loiters for the purpose of prostituof prostitution, or importunes any person to the com- tion. mission of sexual immorality, shall be punishable with fine which may extend to fifty rupees:

Provided that no Court shall take cognizance of an offence under this section except on the complaint of the person importuned, or of a police-officer not below the rank of a sub-inspector and specially authorized

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(Chapter VI.—Offences and Penalties.—Sections 133-134. Chapter VII.—Extinction and Prevention of Fire.—Section 135.)

authorized in this behalf in writing by the Commissioner or by the committee, or of an officer of the committee specially authorized in this behalf in writing by the Commissioner.

Disobedience to orders not punishable under any other section.

133. Whoever disobeys any lawful direction given by public notice under the powers conferred by Chapter V, or any written notice lawfully issued under the powers so conferred, or fails to comply with the conditions subject to which any permission was given to him under those powers, shall, where the disobedience or omission is not an offence punishable under any other section, be punishable with fine which may extend to fifty rupees, and, in the case of a continuing breach, with further fine which may extend to five rupees for every day after the first during which the breach is proved to have been persisted in:

Provided that, where the notice fixes a time within which a certain act is to be done and no time is specified in this Regulation, it shall rest with the Magistrate to determine whether the time so fixed was a reasonable time within the meaning of this Regulation.

Prosecution to be suspended in certain cases. 134. Any prosecution for an offence punishable under section 124 or section 131 or section 133, where the order which has been disobeyed is appealable, shall, when the Magistrate learns that an appeal has been instituted from the order which has been disobeyed, be suspended pending the decision of the appeal, and, if the order is set aside on appeal, disobedience thereto shall not be deemed an offence against the section.

## CHAPTER VII.

EXTINOTION AND PREVENTION OF FIRE.

Establishment and maintenance 135. For the prevention and extinction of fire the committee may establish and maintain a fire-brigade,

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l direction given rs conferred by . lawfully issued fails to comply ich any permis-, powers, shall, is not an offence , be punishable ty rupees, and, ith further fine for every day ch is proved to

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(Chapter VII.—Extinction and Prevention of fire.— Section 136.)

and may provide any implements, machinery or of firemeans of communicating intelligence which the committee may think necessary for the efficient discharge of their duties by the brigade.

136. (1) On the occasion of a fire within the Power of firelimits of a municipality, any Magistrate, the secre- other persons tary of the committee, any member of the com- for suppresmittee, any member of a fire-brigade maintained by sion of fires. the committee then and there directing the operations of men belonging to the brigade, and, if directed so to do by a Magistrate or the secretary or a member of committee, any police-officer above the rank of constable, may—

- (a) remove or order the removal of any person who by his presence interferes with or impedes the operations for extinguishing the fire or for saving life or property;
- (b) close any street or passage in or near which any fire is burning;
- (c) for the purpose of extinguishing the fire, break into or through or pull down or cause to be broken into or through or pulled down, or used for the passage of hoses or other appliances, any premises;
- (d) cause mains and pipes to be shut off so as to give greater pressure of water in or near the place where the fire has occurred;
- (e) call on the persons in charge of any fireengine to render such assistance as may be possible; and,

(f) generally, take such measures as may appear necessary for the preservation of life or property.

(2) No person shall be liable to pay compensation for any act done by him in good faith under sub-section (1).

(3) Any damage done in the exercise of a power conferred or a duty imposed by this section shall be

(Chapter VII.—Extinction and Prevention of Fire.—Sections 137-138. Chapter VIII.—Control.—Sections 139-140.)

deemed to be damage by fire within the meaning of any policy of insurance against fire.

Powers subject to prescribed regulations, etc. 137. The powers conferred by section 136 shall be subject to such regulations, conditions and restrictions as may be prescribed.

Operation of Chapter.

138. This Chapter shall not take effect in any municipality until it has been specially applied thereto by the Chief Commissioner at the request of the committee.

## CHAPTER VIII.

#### CONTROL.

Control by Commissioner.

139. The Commissioner may-

- (a) enter upon and inspect or cause to be entered upon and inspected, any immoveable property occupied by any committee or joint committee, or any work in progress under the direction of a committee or joint committee;
- (b) by order in writing, call for and inspect any book or document in the possession or under the control of any committee or joint committee having authority;
- (c) by order in writing, require any such committee or joint committee to furnish such statements, accounts, reports and copies of documents relating to the proceedings or duties of the committee or joint committee as he may think fit to call for; and
- (d) record, for the consideration of any such committee or joint committee, any observations which he may think proper in regard to the proceedings or duties of the committee.

Power to suspend action under Regulation. 140. (1) The Commissioner may, by order in writing, suspend the execution of any resolution or order of a committee or joint committee, or prohibit the

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(Chapter VIII. - Control. - Sections 141-142.)

the doing of any act which is about to be done, or is being done, in pursuance of or under cover of this Regulation, if, in his opinion, the resolution, order or act is in excess of the powers conferred by law, or the execution of the resolution or order or the doing of the act is likely to lead to a breach of the peace, or to cause injury or annoyance to the public or to any class or body of persons.

- (2) Where the Commissioner makes any order under this section, he shall forthwith forward a copy thereof, with a statement of his reasons for making it, to the Chief Commissioner, who may thereupon rescind the order, or direct that it continue in force with or without modification, permanently or for such period as he thinks fit.
- 141. (1) In cases of emergency the Commissioner Extraordinmay provide for the execution of any work or the ary powers of Commisdoing of any act which a committee is empowered to sioner in execute or do, and the immediate execution or doing cases of of which is in his opinion necessary for the service or safety of the public, and may direct that the expense of executing the work or doing the act shall be forthwith paid by the committee.

(2) Where the expense is not so paid, the Com<sup>2</sup> missioner may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or as much thereof as is from time to time possible, from the balance, in priority to any or all other charges against the same.

(3) The Commissioner shall forthwith report to the Chief Commissioner every case in which he uses the powers conferred on him by this section.

142. (1) Where at any time it appears to the Powers of Chief Commissioner that a committee has made Chief Comdefault in performing any duty imposed on it by or case of de-under this Regulation or any other law for the time fault of combeing in force, the Chief Commissioner may, by order mittee. in writing, fix a period for the performance of that duty.

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(2) Where

(Chapter VIII.—Control.—Section 143.)

- (2) Where that duty is not performed within the period so fixed, the Chief Commissioner may appoint the Commissioner to perform it, and may direct that the expense of performing it shall be paid, within such time as the Chief Commissioner may fix, to the Commissioner by the committee.
- (3) Where the expense is not so paid, the Commissioner, with the previous sanction of the Chief Commissioner, may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as is, from time to time, possible, from the balance, in priority to any or all other charges against the same.

Power of Chief Commissioner to supersede committee in case of incompetency, persistent default or abuse of powers.

143. (1) Where at any time it appears to the Chief Commissioner that a committee is not competent to perform, or persistently makes default in the performance of, its duties under this Regulation or any other law for the time being in force, or exceeds or abuses its powers, the Chief Commissioner may, with the previous sanction of the Governor General in Council, by an order published, with the reasons for making it, in the local official Gazette, declare the committee to be incompetent or in default, or to have exceeded or abused its powers, as the case may be, and supersede it for a period to be specified in the order.

(2) Where a committee is so superseded, the following consequences shall ensue, namely:—

(a) all members of the committee shall, as from the date of the order, vacate their offices as such members;

- (b) all powers and duties of the committee may, during the period of supersession, be exercised and performed by such person or persons as the Chief Commissioner appoints in that behalf;
- (c) all property vested in the committee shall, during the period of supersession, vest in His Maiesty.
- (3) On the expiration of the period of supersession specified

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(Chapter VIII.—Control.—Section 144.)

specified in the order, the committee shall be reconstituted and the persons who vacated their offices under sub-section (2), clause (a), shall not be deemed disqualified for being members.

144. (1) The Chief Commissioner may frame forms for any proceedings of a committee for which he considers that forms should be provided, and may make rules, consistent with this Regulation, to carry out the purposes and objects thereof for the guidance of committees and public officers generally.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may make provision—.

(a) for the collection of taxes imposed under this Regulation;

(b) as to the election or appointment and the term of office of presidents, vice-presidents and members of committees;

(c) as to the division of municipalities into wards, or of the inhabitants into classes, or both, the number of representatives to be appointed for each ward or class and the manner of their appointment; and as to the qualification of electors and of candidates for election;

(d) as to the registration of electors, the nomination of candidates, the time of election, the mode of recording votes, and generally for regulating all matters connected with the system of representation and election;

(e) as to the appointment, promotion, suspension, reduction, punishment and dismissal of the servants of committees;

(f) as to the intermediate office or offices (if any) through which correspondence between committees and the Chief Commissioner or its officers and representations addressed under this Regulation to the Chief Commissioner are to pass;

(g) as

(Chapter VIII.—Control.—Section 145. Chapter IX.—Supplemental.—Section 146.)

- (g) as to the accounts to be kept by committees, as to the manner in which such accounts are to be audited and published, and as to the power of the auditors in respect of disallowance and surcharge;
- (h) as to the preparation of estimates of income and expenditure of committees, and as to the authority by whom, and the conditions subject to which, such estimates may be sanctioned, and as to the sanction (if any) to be required before committees incur any expenditure;
- (i) as to the fees to be levied on processes issued by Magistrates under section 43;
- (i) as to the language in which the proceedings and correspondence of committees are to be conducted and recorded, and as to the returns, statements and reports to be submitted by committees;
- (k) as to the powers to be exercised by members of a fire-brigade and others on the occasion of a fire in a municipality; and
- (1) for the regulation of proceedings of persons empowered to accept composition for offences committed or alleged to have been committed against this Regulation or any rules or by-laws made thereunder.

General powers of Chief Commissioner. 145. In all matters connected with this Regulation the Chief Commissioner shall have and exercise over the Commissioner the same authority and control as he has and exercises over him in the general and revenue administration.

## CHAPTER IX.

SUPPLEMENTAL.

Notices.

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146. (1) Every notice issued by a committee

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(Chapter IX.—Suprlemental.—Section 147.)

under this Regulation shall be in writing and shall be service and sufficiently authenticated by the signature of the notices. president, vice-president or secretary, and may be served by being delivered to the person to whom it is addressed, or by being left at his usual place of abode or business with some adult male member or servant of his family, or, where it cannot be so served, may be posted on some conspicuous part of his usual place of abode or business.

(2) Where the usual place of abode or business of the person to whom the notice is addressed is not within the limits of the municipality, the notice may be served by posting it in a registered cover addressed to his usual place of abode.

(3) Where the usual place of abode or business of the owner of any property is not known, every such notice addressed to him as such owner may be served on the occupier.

(4) Where the usual place of abode or business of the occupier of any property is not known, every such notice addressed to him as such occupier may be served by posting it on some conspicuous part of the property.

(5) No notice issued by the committee under this Regulation shall be invalid for defect of form.

147. (1) Where any notice issued by a committee Execution under this Regulation requires any act to be done for of acts which no time is fixed by this Regulation, the notice be done by shall fix a reasonable time for doing the same.

any notice.

(2) Where it is provided that any such notice should be given to the owner or occupier of any land or building, and the owner and occupier are different persons, such notice shall be given to the one of them primarily liable to comply with such notice, and in case of doubt to both of them:

Provided that in any such case, where there is no owner resident within the municipality, the delivery of such notice to the occupier shall be sufficient.

(3) Where

(Chapter IX.—Supplemental.—Sections 148-150.)

(3) Where the terms of any such notice have not been complied with, the committee may, after not less than six hours' notice, cause the act to be done by its officers.

Mode of giving notice to owner or occupier of property.

- 148. Where any notice is under this Regulation to be given to, or served on, the owner or occupier of any property and he is unknown, it may be given or served—
  - (a) by delivering a written notice to some person on the property, or, where there is no person on the property to whom the notice can be delivered, by fixing it on some conspicuous part of the property; or
  - (b) by putting into the post a prepaid letter containing a written notice, and addressed by the description of the "owner" or "occupier" of the property (naming it) in respect of which the notice is given, without further name or description.

Publication of public notices.

149. Every public notice given by a committee under this Regulation shall be published by proclamation or in the prescribed manner.

### Miscellaneous.

Recovery of costs of execution.

- 150. (1) Where the owner or occupier of property is required under this Regulation by the committee to execute any work and makes default in complying with the requisition, and the committee executes the work, the committee may recover the cost of the work from the person in default.
- (2) Where the person in default is the owner, the committee may, by way of additional remedy, recover the whole or any part of the cost from the occupier and in such case the occupier may deduct any sum paid by him under this sub-section from the rent due or from time to time accruing due from him to the owner of the property in respect of which the pay-

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Municipalities (Coorg). 1907.]

(Chapter IX. - Supplemental. - Section 151.)

ment is made, or may otherwise recover such sum from the owner.

- (3) An occupier shall not be required to pay under sub-section (2) any greater sum than the amount of rent which is for the time being due from him to the owner, or which, after demand for payment of the money payable by him to the committee and notice not to pay rent without first deducting the amount so demanded, becomes payable by him to the owner, unless he refuses on application duly made to him by the committee truly to disclose the amount of his rent and the name and address of the person to whom it is payable; but the burden of proof that the sum so demanded by the committee from the occupier exceeds the rent which was due at the time of the demand, or which has since accrued due, shall lie on the occupier.
- (4) All money recoverable by a committee under this section may be recovered either by suit, or, on application to a Magistrate having jurisdiction within the limits of the municipality, by distress and sale of the moveable property of the person from whom the money is recoverable, and, where it is payable by the owner of property, it shall, until it is paid, be a charge on the property.

(5) Nothing in any contract between an owner and occupier shall affect any right conferred on an occupier by this section.

151. (1) The committee may make compensation Compensaout of the municipal fund to any person sustaining tion out of any damage by reason of the exercise of any power vested in the committee, its officers or servants, under this Regulation, and shall, subject to the other provisions of this Regulation, make such compensation where the person sustaining the damage was not himself in default in the matter in respect of which the power was exercised.

(2) Where any dispute arises touching the amount of any compensation which the committee is required by this Regulation to pay for injury to any building

(Chapter IX.—Supplemental.—Sections 152-153.)

or land, it shall be settled in such manner as the parties may agree, or, in default of agreement, in the manner provided by the Land Acquisition Act, 1894, I of 1894 sectious 3, 8 to 34, 45 to 47, and 50 to 52, so far as they can be made applicable.

Powers and duties of Police in respect of offences against Regulation, and assistance to municipal authorities.

- 152. (1) Every Police-officer employed within the limits of the municipality shall give immediate information to the committee of any offence committed against this Regulation or the rules or by-laws thereunder, and shall be bound to assist all members, officers and servants of the committee in the exercise of their lawful authority.
- (2) Any such Police-officer, and, in the absence of a Police-officer, any officer of the committee empowered in this behalf by the general or special order of the Chief Commissioner, may arrest any person committing in his view any offence punishable under sections 109 to 114,-
  - (a) where the name and address of the person are unknown to him, and
  - (b) where the person declines to give his name and address or there is reason to doubt the accuracy of the name and address given.
- (3) A person arrested under this section may be detained until his name and address are correctly ascertained:

Provided that no person so arrested shall be detained longer than is necessary for bringing him before a Magistrate unless an order of a Magistrate for his detention is obtained.

Initiation of prosecutions.

- 153. (1) No Court shall take cognizance of an offence nunishable only under this Regulation or a rule or by-law made thereunder except on the complaint of the Commissioner or of the committee or of some sub-committee or person authorized either generally or specially by the Commissioner or the committee in this behalf.
  - (2) For the purposes of this section, the committee

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Municipalities (Coorg). 1907.]

(Chapter IX. - Supplemental. - Sections 154-155.)

may, except where otherwise expressly provided, authorize any sub-committee or person to prosecute either generally in regard to all offences against this Regulation and the rules or by-laws thereunder or specially in regard only to specified offences or offences of a specified class.

(3) Where the person authorized is president, vicepresident, ex officio member, secretary, engineer or health officer of the committee, the authority may be given by virtue of office; but in the case of other persons the authority shall be personal.

(4) The authority shall in all cases be in writing and may at any time by resolution be cancelled by the committee.

154. The Chief Commissioner may empower any Power to committee or its president, vice-president, secretary, health officer or engineer, or any member appointed by office, or any sub-committee, to accept from any person against whom a reasonable suspicion exists that he has committed an offence against this Regulation or any rule or by-law made thereunder, a sum of money by way of composition for such offence.

(2) On payment of such sum of money the suspected person, if in custody, shall be discharged, and no further proceedings shall be taken against him in regard to the offence or alleged offence so compounded.

(3) Sums paid by way of composition under this section shall be credited to the municipal fund.

(4) Power under sub-section (1) to accept composition for alleged offences may be given either generally in regard to all offences under this Regulation and the rules and by-laws thereunder, or particularly in regard only to specified offences or offences of a specified class, and may at any time be withdrawn by the Chief Commissioner.

155. It shall be competent to the Commissioner to Commissionrevise any order made by a committee under the er's power to powers vested in it by section 69, 80, 81, 82, 84, 90 or orders of

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(Chapter IX.—Supplemental.—Sections 156-159.)

94; and no such order shall be liable to be called in question otherwise:

Provided that the order questioned shall not be set aside or modified until the committee have had a reasonable opportunity of being heard.

No appeal to lie against any order unless expressly provided for in the Regulation and all orders made in appeal to be final.

Suspension of proceedings and prosecutions when the revision of certain orders is under contemplation.

Procedure for making rules or bylaws.

Power to make rules regulating conservancy of reservoir and catchment area. 156. An appeal shall not lie against any order made under this Regulation except where express provision has been made in the Regulation for appeal from such order; and every order made in appeal under this Regulation shall be final.

157. Where any such order as is specified in section 69, 80, 81, 82, 84, 90 or 94 is subject to revision and revision proceedings have been instituted, all proceedings to enforce such order and all prosecutions for any breach thereof may, by order of the revisional authority, be suspended pending the result of the revision, and, where such order is set aside on the revision, disobedience thereto shall not be deemed to be an offence.

158. The power to make rules or by-laws under section 96, 99 or 144 is subject to the condition of the rules or by-laws being made after previous publication.

159. (1) Where the supply of water in a municipality is derived from a reservoir situate beyond the limits of the municipality, the Chief Commissioner may make rules—

- (a) prohibiting the doing in the reservoir, or in its vicinity or in or upon the catchment area thereof, any act by which the quantity or purity of the water or the safety of the reservoir may be impaired;
- (b) regulating generally the conservancy of the reservoir and of the catchment area; and
- (c) determining the compensation, if any, to be paid by the committee to any person affected by a rule made under clause (a) or clause (b).

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Municipalities (Coorg).

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servancy of the ent area; and n, if any, to be y person affected (a) or clause (b).

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(Chapter 1X.—Supplemental.—Sections 160-162.)

(2) The Chief Commissioner may direct that the breach of any rule under sub-section (1) shall be punishable with fine which may extend to two hundred rupces.

160. Nothing in this Regulation shall affect the Saving of Local Authorities Loan Act, 1879.

Act XI of

161. On receiving information that a house within Brothels. the limits of a municipality is used as a brothel, or by disorderly persons of any description, in proximity to any school or college, or to the annoyance of the respectable inhabitants of the vicinity, or that any such house is used as a brothel in the immediate neighbourhood of a cantonment, any Magistrate of the first class, having as such jurisdiction in the place where the house is situated, may summon the owner or tenant of the house and, on being satisfied that the house is so used, and that it is a source of annoyance or offence to the neighbours, or that it is in the immediate neighbourhood of a cantonment, may order the owner or tenant to discontinue such use of it; and, if the owner or tenant fails to comply with such order within five days, may impose upon him a fine not exceeding twenty-five rupees for every day thereafter that the house shall be so used:

Provided that action under this section shall be taken only-

- (a) with the sanction or by the order of the Commissioner; or
- (b) on the complaint of three or more inhabitants of the municipality resident in the immediate vicinity of the house to which the complaint refers.
- (2) This section shall not take effect in any municipality until it has been specially applied thereto by the Chief Commissioner.
- 162. (1) Where the circumstances of any muni- Power to cipality are such that, in the opinion of the Chief cipality from Commissioner, any of the provisions of this Regula-provisions of tion are unsuited thereto, the Chief Commissioner Regulation

(Chapter IX.—Supplemental.—Section 162. Chapter X.—Small Towns.—Sections 163-164.)

unsuited thereto. may, by notification in the local official Gazette, except the municipality from the operation of those provisions; and thereupon those provisions shall not apply to the municipality until again applied thereto by a like notification.

(2) While the exception remains in force, the Chief Commissioner may make rules for the guidance of the committee and public officers in respect of the matters excepted from the operation of the said provisions.

#### CHAPTER X.

#### SMALL TOWNS.

Constitution of notified areas.

- 163. (1) The Chief Commissioner may, by notification in the local official Gazette, declare that, with respect to some or all of the matters upon which a municipal fund may be expended under section 40, improved arrangements are required within a specified local area which, nevertheless, it is not expedient to constitute as a municipality.
- (2) A local area in regard to which a notification has been issued under sub-section (1) is hereafter called a "notified area".
- (3) No local area shall be made a notified area if—
  - (a) it contains more than ten thousand inhabitants according to the returns of the most recent official census, or
  - (b) it includes merely an agricultural village or villages, and does not contain a town or bazar.

164. (1) The Chief Commissioner may-

(a) impose in any notified area any tax which could be imposed there by the committee if the notified area were a municipality;

(b) apply or adapt to the notified area, for the assessment and recovery of any tax imposed

under

Power for Chief Commissioner to impose taxation and regulate expenditure of proceeds thereof. REG. II

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Municipalities (Coorg).

X.—Small Towns.—Sections 165-166. (Chapter Chapter XI.—Repeals.—Section 167.)

> under clause (a), any of the provisions of this Regulation, or of any rules for the time being in force with respect to the assessment and recovery of any tax imposed under this Regulation;

(c) arrange for the due expenditure of the proceeds of taxes imposed under clause (a) and for the preparation and maintenance of proper accounts;

(d) appoint a committee of one or more persons for the purposes of clauses (b) and  $(\bar{c})$ ; and

(e) extend to any notified area the provisions of any section of this Regulation subject to such restrictions and modifications (if any) as the Chief Commissioner may think fit.

(2) The proceeds of any tax levied in any notified area under this section shall be expended only in some manner in which the municipal fund of such notified area might be expended if the notified area were a municipality.

165. Where any section of this Regulation is for Application the time being extended to a notified area, the com- of Regulamittee appointed for such notified area under secfied areas. tion 164 shall be deemed to be a committee, and the notified area a municipality, within the meaning of the section so extended.

166. Where the Chief Commissioner cancels a Effect of notification published under section 163, the unex-cancellation pended proceeds of any taxes levied in the local area issued under to which the notification refers under section 164, section 183. shall be applied for the benefit of the inhabitants of such area in such manner as the Chief Commissioner may think fit.

#### CHAPTER XI.

REPEALS.

· 167. (1) The North-Western Provinces and Oudh Repeals. Municipalities

# Municipalities (Coorg). [REG. 11, 1907.] (Chapter XI.—Repeals.—Section 167.)

Municipalities Act, 1873, as extended to Coorg, is XV of 187 hereby repealed.

(2) But all municipalities declared, committees established, limits defined, appointments, rules, orders and by-laws made, notifications and notices issued, taxes and rates imposed, contracts entered into and suits instituted under the said Act, or under any enactment thereby repealed, shall, so far as may be, be deemed to have been respectively declared, established, defined, made, issued, imposed, entered into and instituted under this Regulation.

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# REGULATION No. III of 1907.

A Regulation to amend the Sonthal Parganas Rent Regulation, 1886.

[Received the assent of the Governor General on the 24th July, 1907; published in the Gazette of India on the 27th July. 1907; and in the Calcutta Gazette on the 14th August, 1907.]

of 1886.

WHEREAS it is expedient to amend the Sonthal Parganas Rent Regulation, 1886, in manner hereinafter appearing; It is hereby enacted as follows:-

1. This Regulation may be called the Sonthal Short title. Parganas Rent (Amendment) Regulation, 1907.

2. After section 19 of the Sonthal Parganas Rent Addition of Regulation, 1886, the following shall be inserted, namely:

"19A. Notwithstanding anything contained in Application section 6 or section 18, the zamindar or other for enhanceproprietor of a village may at any time apply to the of village on Deputy Commissioner for the enhancement of the ground of rent of the village or of any holding situate therein, improvement. on the ground that since such rent was adjusted and recorded by the Settlement-officer under the Sonthal Parganas Settlement Regulation, or since a table of rates and rent-roll were published under section 17 the productive powers of the land in such village or holding have been increased by an improvement effected by, or at the expense of, the zamindar or other proprietor:

Provided that in case of villages which are in the lease or management of a manjhi or headman, the zamindar or other proprietor has obtained the consent of the Deputy Commissioner prior to effecting the improvement, and that the improvement is of so substantial a nature as beneficially to effect a considerable proportion of the lands in the village.

Explanation.

[Price One anna and Nine pies.]

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Explanation.—The provision of security against failure of crops from drought or inundation shall be deemed to be equivalent to an increase in the productive powers of the land for the purposes of this section.

Procedure on such applicacation and order of enhancement. "19B. (1) If after enquiry the Deputy Commissioner finds that the productive powers of the land have actually been so increased in a permanent manner, the Deputy Commissioner may, by order in writing, enhance the rent which has been declared by the Settlement-officer to be payable, or which is entered in the rent-roll, as the case may be:

Provided that, where the Deputy Commissioner considers that the immediate enforcement of the full enhancement adjudged is likely to be attended with hardship, he may direct that the enhancement shall be gradual; that is to say, that the rent shall increase yearly by degrees, for any number of years not exceeding five, until the limit of the full enhancement adjudged has been reached.

(2) Where the Deputy Commissioner enhances rent under the provisions of sub-section (1), he shall, in his order, declare the date from which such enhancement shall take effect.

Rules determining amount of enhancement.

- "190. In determining the amount of enhancement the Deputy Commissioner shall have regard to—
  - (a) the increase in the productive powers of the land caused by the improvement;
  - (b) the cost of the improvement;
  - (c) the existing rent and the ability of the land to bear a higher rent; and
  - (d) the expense which the raiyat has to incur in order to be able to utilize the improvement.

Disposal of applications under section 19A during settlement-proceedings.

"19D. Any application under section 19A, for the enhancement of the rent of a village or of any holding situate therein, which is made to or pending before the Deputy Commissioner while a settlement is being made of such village under the Sonthal

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Parganas Settlement Regulation, shall be transferred 11 of 1872. by him to the Settlement-officer for disposal.

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"19E. Where rent has been enhanced under Duration section 19B, on the ground of an improvement, no further enhancement shall be granted in respect of the same improvement until there is a re-settlement of the village under the Sonthal Parganas Settlement Regulation, or until a fresh table of rates and rentroll are published under section 17:

Provided that any person by whom such rent is payable may at any time apply to the Deputy Commissioner to have the enhancement reduced or annulled on the ground that the improvement has not produced, or has ceased to produce, the estimated effect.

"19F. Where a raiyat, having entered into an agreement with the zamindar or other proprietor of a village to contribute towards the cost of an improvement the share thereof which is fairly debitable to his holding, has paid the amount of such share to the zamindar or other proprietor, the rent of his holding shall not be enhanced under the provisions of section 19B in respect of the said improvement."

3. After section 25 of the Sonthal Parganas Rent Addition Regulation, 1886, the following shall be inserted, heading and namely:

"Acquisition of land for buildings and other purposes.

"25A. (I) The zamindar or other proprietor of a Acquisition village, who is desirous of acquiring the holding or part of the holding of any raivat in such village, or any land over which the inhabitants of such village and other have any common right, for any reasonable purpose purposes. having relation to the good of the holding, village or estate, or for the erection of buildings or for any religious, educational or charitable purpose, may apply to the Deputy Commissioner for authority to acquire

(2) On being satisfied that the purpose stated in the application made under sub-section (1) is reasonable

where raiyat contributes towards cost of improve-

> section after section 25, Regulation II, 1886.

Rent (Sonthal Parganas). [REG. III, 1907.]

able and sufficient, and that the objections, if any, taken to the application are such that they may fairly be disregarded, the Deputy Commissioner may authorize the applicant to take possession of the land on such terms and on payment to the raiyat or other persons interested (if any) of such compensation as he thinks fair and reasonable."

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objections, if any, h that they may Commissioner may session of the land he raiyat or other h compensation as

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## REGULATION No. IV OF 1907.

A Regulation further to amend the Coorg Land and Revenue Regulation, 1899.

[Received the assent of the Governor General on the 27th July, 1907; published in the Gazette of India on the 3rd August, 1907; and in the Coorg District Gazette on the 2nd September, 1907.]

WHEREAS it is expedient further to amend the Coorg Land and Revenue Regulation, 1899; It is I of 1899. hereby enacted as follows:-

> 1. This Regulation may be called the Coorg Land Short title and Revenue (Amendment) Regulation, 1907.

2. In section 143 of the Coorg Land and Revenue Amendments Regulation, 1899, the following amendments shall be of section 143 (1) (e) made, namely: of Regula-

tion I of (1) For clause (e) of sub-section (1) the following 1899. clauses shall be substituted, namely:-

(e) permitting and regulating the partition of interests in land, carrying out such partition and giving any directions consequent thereon, in cases in which the cognizance of the Civil Courts is barred by clause (xv) of section 145;

(ee) providing for the execution of decrees of the Civil Courts for the partition of interests in agricultural land by Revenue-officers and prescribing the procedure to be observed in the execution of such decrees; and"

(2) In sub-section (2), after the word and parenthesis "clause (e)" the word and parenthesis "or (ee) " shall be inserted.

3. For clause (xv) of section 145 of the said Regu-Amendment lation the following shall be substituted, namely: 145 (xv) of (xv) any claim for the partition of an estate or Regulation I holding, or any question as to the allotment of 1899.

[Price one anna and three pies.]

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Land and Revenue (Coorg). [REG. IV, 1907.

of land, when such estate, holding or land is one of which the land-revenue has been wholly or partly assigned or released, or which is held as joint family property by persons of the Coorg race, or any claim for the distribution of land-revenue on partition or any other question connected therewith, not being a question as to the partibility of, or the title to, the property of which partition is sought."

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# REGULATION No. V of 1907.

A Regulation further to amend the Ajmer Land and Revenue Regulation, 1877.

[Received the assent of the Governor General on the 21st August, 1907; and published in the Gazette of India on the 24th August, 1907.]

II of 1877.

WHEREAS it is expedient further to amend the Aimer Land and Revenue Regulation, 1877; It is hereby enacted as follows:-

1. This Regulation may be called the Ajmer Land Short title. and Revenue (Amendment) Regulation, 1907.

II of 1877.

2. For section 3 of the Ajmer Land and Revenue Substitution Regulation, 1877, the following shall be substituted, of new section 3, Regulation, 1879, the following shall be substituted, tion 3, Regulation, 1879, the following shall be substituted, namely:-

lation II of 1877. Government

- 3. (1) Except in the case of lands in respect of Rights of which istimrari sanads have been granted by the Chief Commissioner with the previous sanction of to mines the Governor General in Council, the Government and quarries. shall be presumed, until the contrary is proved—
  - (a) to be the sole owner of all mines, opened and unopened, of metal, coal and other valuable minerals;
  - (b) to be entitled to take free, or authorize persons who have entered into any contract with it to take free, from any quarry, whether previously worked or not, as much stone, kankar, gravel, sand or other like substance as is needed for any public purpose.
  - (2) In the case of any land wherein any right to minerals is reserved to or otherwise belongs to Govthe Government shall have all powers ernment, necessarv

[Price one anna three pies.]

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Land and Revenue (Ajmer). [REG. v, 1907.]

necessary for the proper enjoyment of such right, and may transfer any such right or power to any persons in such manner as to it may seem fit.

- (3) Whenever in the exercise of any such right or power by the Government, or by any person to whom the Government may have transferred such right or power, the rights of any owner or occupier of any such land are infringed by the occupation or disturbance of the surface of such land, the Government shall pay or cause to be paid to such owner or occupier such amount of compensation for any damage so caused as may be determined by the Revenue-officer.
- (4) Nothing herein contained shall affect the concession made in respect of mines and quarries in State-forests by section 6 of the Ajmer Forest Regulation, 1874.

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# REGULATION No. VI of 1907.

A Regulation further to amend the Upper Burma Land and Revenue Regulation, 1889.

[Received the assent of the Governor General on the 16th September, 1907; published in the Gazette of India on the 21st September, 1907; and the Burma Gazette on the 15th October, 1907.]

WHEREAS it is expedient further to amend the Upper Burma Land and Revenue Regulation, 1889; It is hereby enacted as follows:-

1. This Regulation may be called the Upper Short title. Burma Land and Revenue (Amendment) Regulation, 1907.

2. (1) To sub-section (1) of section 31 of the Amendment Upper Burma Land and Revenue Regulation, 1889, of section 31, Regulathe following shall be added, namely:—

"and may dispose of any such right and powers to any person in such manner as to it may seem fit."

(2) For sub-sections (2), (3) and (4) of the said section the following shall be substituted, namely:-

"(2) Whenever in the exercise of any such right and powers by the Government, or by any person to whom the Government may have disposed of such right and powers, the rights of any owner or occupier of any such land are infringed by the occupation or disturbance of the surface of such land, the Government shall pay, or cause to be paid, to such owner or occupier compensation for the infringement.

The compensation shall be determined, as nearly as may be, in accordance with the provisions of the Land Acquisition Act, 1894.

- "(3) The Local Government may make rules—
- (a) for regulating or prohibiting the mining, quarrying or digging for, or the excavating or collecting of, minerals on land wherein

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Land and Revenue (Upper Burma). [REG. VI, 1907.]

the right to minerals is deemed to belong to the Government;

(b) for the disposal by way of lease, license or otherwise of such right of the Government, and fixing the conditions subject to which and the mode in which such dispositions may be made;

(c) for the levy and collection of royalties and fees in respect of minerals mined, quarried, excavated or collected on any such land;

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(d) for regulating and controlling the transport and export of minerals."

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## REGULATION No. VII of 1937.

A Regulation further to amend the Ajmer Courts Regulation, 1877.

[Received the assent of the Governor General on the 5th November, 1907; and published in the Gazette of India on the 9th idem.]

WHEREAS it is expedient further to amend the Ajmer Courts Regulation, 1877; It is hereby enacted as follows:-

1. This Regulation may be called the Ajmer short title. Courts (Amendment) Regulation, 1907.

2. After section 4 of the Ajmer Courts Regula. Addition tion, 1877, the following section shall be added, of new section after namely:

section 4. Regulation I, 1877.

"4A. The Chief Commissioner, with the previous Appointsanction of the Governor General in Council, may ment of an from time to time appoint an Additional Commissioner who shall have all the powers of the Commis-sioner. sioner under this Regulation."

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